

MOTION RE APPOINTMENT OF MEMBERS OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL, 1967

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY): Madam, I beg to move the following motion:—

“That the following Members of the Rajya Sabha be appointed to the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967, in the vacancies caused by the retirement of Shri K. V. Raghunatha Reddy, Shri Chandra Shekhar and Shri R.K. Bhuwalka from the membership of the Rajya Sabha on the 2nd April, 1968:—

1. Shri K. V. Raghunatha Reddy
2. Shri Chandra Shekhar.
3. Shri T. N. Singh.”

The question was put and the motion was adopted.

MOTION RE APPOINTMENT OF A MEMBER OF THE LOK SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL, 1967

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY): Madam, I beg to move the following motion:—

“That this House recommends to the Lok Sabha that the Lok Sabha do appoint a member of the Lok Sabha to the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967 in the vacancy caused by the resignation of Shrimati Vijaya

Lakshmi Pandit from the membership of the said Joint Committee, and communicate to this House the name of the member so appointed by the Lok Sabha to the Joint Committee.”

The question was put and the motion was adopted.

ALLOTMENT OF TIME FOR CONSIDERATION OF THE APPROPRIATION (No. 2) BILL, 1968

THE DEPUTY CHAIRMAN: I have to inform Members that under rule 186 (2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, the Chairman has allotted three days for the completion of all stages involved in the consideration and return of the Appropriation (No. 2) Bill, 1968, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

To enable more Members to take part in the debate, the lunch hour will be curtailed by half an hour and the House will sit up to 6 p.m. on all the three days.

THE APPROPRIATION (No. 2) BILL, 1968

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Madam, I beg to move:

“That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1968-69, as passed by the Lok Sabha, be taken into consideration:”

This Bill provides for the withdrawal from the Consolidated Fund of India of the amounts required to

meet the expenditure charged on the Fund and the Grants voted by the Lok Sabha. The figures in the Bill are based on the provisions shown in the Budget documents. They also include the sums voted "on account" and provided for in the Appropriation (Vote on Account) Act, 1968 for expenditure during April-May, 1968.

The total amount to be withdrawn from the Consolidated Fund of India during the year 1968-69 comprises Rs. 3308.51 crores for expenditure on Revenue Account; Rs. 1395.59 crores for Capital Expenditure other than that of Railways; Rs. 1317.03 crores for disbursement of loans and advances and Rs. 9440.88 crores for the repayment of debt. These figures, it might be mentioned, represent gross amounts of withdrawal from the Consolidated Fund and do not take into account the receipts or adjustments in reduction of expenditure. The net amounts are those shown in the Budget documents.

The expenditure on Revenue Account includes Rs. 2107.66 crores for Civil Departments, Rs. 943.39 crores for Defence Services, excluding capital outlay and Rs. 234.20 crores for the Posts and Telegraphs Department. Of the major items under civil expenditure, mention may be made of Rs. 753.79 crores for assistance to States, including their share of Union Excise duties and grants-in-aid to Union Territory Governments; Rs. 561.69 crores for payment of interest and other debt charges; Rs. 441.49 crores for social and developmental services, including, education, scientific research, public works, river schemes, transport and communications and Rs. 206.02 crores for administrative services, including tax collection.

Of the major items of capital expenditure, mention may be made of Rs. 191.16 crores for investment in Government companies and corporations; Rs. 434.71 crores for purchase

of foodgrains; Rs. 267.72 crores for fertilizers; Rs. 114.75 crores for public works, river schemes, transport and communications and Rs. 130.90 crores for Defence capital outlay. The gross requirements for disbursement of loans to States and Union Territory Governments amount to Rs. 855.71 crores. A provision of Rs. 461.32 crores has been included for loans to other parties.

Of the amount provided for under repayment of debt, Rs. 244.40 crores are on account of repayment of market loans, Rs. 196.48 crores for other debt repayments and Rs. 9,000 crores for discharge of treasury bills. As the treasury bills have a currency of 91 days, provision has to be made for their discharge four times during the year.

Full supporting details have been given as usual, in the Budget documents circulated to hon. Members. The House has also had an opportunity of a general discussion on the Budget. I do not, therefore, propose to take the time of the House in explaining further the provisions included in the Bill but shall try to meet the points that hon. Members may raise during the course of the debate.

Madam, I move.

The question was proposed.

THE DEPUTY CHAIRMAN: Mr. Dahyabhai Patel will speak after lunch. The House stands adjourned till 2 P.M.

The House then adjourned for lunch at fifty-eight minutes past twelve of the clock.

2 P.M.

The House reassembled after lunch at two of the clocks the DEPUTY CHAIRMAN in the Chair.

SHRI DAHYABHAI V. PATEL (Gujarat): Madam, while offering a few remarks on the Appropriation Bill I do not think it would be out of place to mention that I feel—with due respect I may say I do not mean anything personal—that it is surprising that the Vice-President who presides over this House should be absent from the House from the second day. According to my understanding—I would like to be corrected if my understanding is not correct—one of the important functions of the Vice-President is presiding over this House. Dr. Radhakrishnan who filled the position of Vice-President with great distinction—I happened to be here for several years when he was there—always used to be present. Such an occurrence and particularly on the second day.

I also find that one of the matters that I wanted to raise was a privilege motion. I find the Minister has gone away, I understand that he has gone to Europe. Is it not possible for Government to arrange its business in such a way that important members of Government, important persons who fit into the scheme of parliamentary democracy, remain present during the period that Parliament is sitting? I would not call it contempt of the House, but I do think it is not proper management of Government business that such things should happen.

Madam, while speaking on the Appropriation Bill one feels everyday that the affairs of this country financially are not in a good way. Things seem to be deteriorating. One of the chief reasons for the deterioration of the financial condition of this country is the neglect of its agriculture and its agriculturists. The way in which the Food Zones have been made, the way in which the administration of the Zones takes place, does not help the agriculturist at all. It is with difficulty that Government now seems to realise that the time has come not for selling on prices but support to prices. It is only by giving proper prices to agriculturists that people would be

encouraged to take to agriculture, that the poor agriculturists whose silent voice is rarely heard in high counsels like the Parliament are able to come on their own, are able to earn a living. After so many years of planning the picture of our agriculturist is an ill-clad person working in the sun with an ill-fed bullock and plough. Is it what we have achieved after so many years? Therefore, the greater is the need for economy.

Madam, we have the machinery of the Administrative Reforms Commission to set right some of the ills of this Government machinery. I do not know how it is going to work but it does not seem to indicate any reason for great optimism. We have the Planning Commission. The Chairman of the Administrative Reforms Commission says in today's paper that much change is necessary in the Planning Commission, that the Planning Commission should provide intellectual leadership in the area of planning. The Planning Commission does not seem to be aware of or at all worried about what is happening. I do not know whether as a result of this Administrative Reforms Commission we will get what is really necessary for the pruning of all waste. This high rate of taxation that this country is subjected to would hardly be necessary if the waste that goes on so many Departments of the Government is arrested, curtailed, and some of the Departments particularly in the public sector industries are made to make profit. But we do not know whether the different Ministers or different Ministries are working in a co-ordinated fashion at all.

We had just now, only a few weeks ago, the meeting of the UNCTAD. We do not know actually what the decisions are. I have been asking for a discussion on the matter. I think the matter is going to be shelved further for want of time. It was shelved in the last session. In this session we are going to sit for a short while. But the result of the UNCTAD seems to

be that we are going to be linked to the needs of the Soviet bloc. We had the delusion of the advantage of the rupee payment which we now realise is not really rupee payment. It is rupee payment with a vengeance. It is rupee payment in hard currency, in gold, because the agreements with all the rupee payment countries contain a clause: rupee of so much gold content. Are we following the same pattern or are we taking steps to review it? I know instances where the Government of India instead of helping our industrialists and merchants who had entered into these rupee payment agreements to negotiate better terms, blacklisted and stopped the issue of licences to these firms saying, "unless you pay up the dues, the increased dues under rupee payment, no further licence will be given to you and you will be prevented". I do not understand whether this Government of India is for the benefit of the people, democracy is for the people by the people. This seems to be a Government by the Congress Party for the benefit of those rupee payment countries.

Even they would not help our merchants to get better terms. They say, first you clear up, then we will allow. In this were some people who had themselves negotiated terms and obtained more credits for payment. Government did not care to verify. They only stopped their production. And how many months' production, how many man-hours and how many production-hours were stopped? Has the Government at all bothered to look into it? That is how the Government machinery is working. Every Ministry seems to be going in its own way. We had a large shoe industry in Agra, to quote an example; more or less a cottage industry. Large quantities of shoes were going to Russia and we felt very happy. Suddenly we learnt that Russia has rejected these shoes because they want a certain type of stitching. We hear something more. We understand that Government is going to set up a new

shoe factory. Why? Government has acquired, or more or less given their consent to, the management of a company called the BIC, which is also in UP, in Kanpur, a company that produced the best shoes during the British regime; it is in a position to do it. Why is this company not being commissioned to do it? Are the Directors not willing to do it? Instead of doing that, it is suggested or it is being talked that a new plant is going to be put up by the Government for which new machinery is going to be imported. Why are you wasting money? I understand that the new shoe plant is going to be located in the constituency of the Prime Minister. Is this the way the Prime Minister's election prospects are going to be influenced? Surely this is not the right way of going about the business.

Madam, then we have the question of the Government's policy on oil. I charge the Government with step-motherly treatment to Gujarat. I am sorry, the Minister in charge of this, or rather the person who gave the Oil Award, has behaved like many people, has kicked the stool on which he has risen, if not unfaithful to the salt which made him. What is the reason why Gujarat should pay such a high price for oil which oil is explored and it is the cheapest produce in Gujarat as against Assam where it is so expensive and yet it is sought to be given to them cheap. On the other hand, about the Narmada Project about which Gujarat is so keen, we heard a question in the morning. Well, the Government has allowed the Gujarat State to say, all right, we will not give our oil if we do not get this Narmada Project. Is this how this Government is carrying on its affairs in this country? It is an utter failure of this Government, of their planning policy. Is it planning? Do you call this planning that you put up a factory where it is not necessary, put up an additional factory when you have control over factories which are able to do things. Is this planning?

[Shri Dahyabhai V. Patel]

And then, you have the Administrative Reforms Commission which is sermonising. Only in this morning's paper, in the *Hindustan Times* at page 16, we have this new item about the Administrative Reforms Commission recommending something, while the Planning Commission continues to say that we are going our own way. The trouble with this country has been the Planning Commission. The Planning Commission has mismanaged the affairs of this country right from the beginning. Therefore we have the sorry spectacle of high prices where prices should have been low. The basic advantage that this country has is its population and its cheap labour has been lost because of the wrong policies of the Planning Commission and, of course, of the person who was in charge of the Planning Commission; his labour policies are competing with some people, some parties, in this country who are not interested in this country but who are interested in the ideology and governments of other countries and who want to copy them here. It just creates confusion and high prices which they want to establish in this country to suit themselves. They never tell us how such agitators and such people who make things difficult, who engineer strikes, are there today. If this Government can copy that lesson, it would be something. But this Government will not learn and they go on allowing things to go waste day after day in this manner.

Madam, we have the spectacle of the shortage of tyres. Some paper says today, or yesterday, that there is a shortage of scooter tyres. Why is the shortage? We have got three or four companies where foreign capital has been invested or rather small capital has been invested which they show as very large. I would ask the Minister to correct me. From the 53rd Report of the Tariff Commission, I gather that one of these companies has a capital of only Rs. 20,000 and it

takes away two lakhs or three lakhs or four lakhs of rupees every year from this country. But the Planning Commission and the Industries Ministry give them the profitable allocation of making scooter and car tyres. They will not make use of cheaper tyres. They are asking the indigenous plants which are just breathing their way through, who are just trying to catch up, you do this. But the profitable business would go to them.

There is another aspect of this matter to which our Government does not seem to be alive. When the Pakistani invasion came, we were entirely dependent on these foreign tyre companies for our supplies. They supplied truck and heavy vehicle tyres to us as also to Pakistan. So, it was the easiest thing for Pakistan to get the figures from those companies. Even as a matter of security, indigenous production with Indian capital should have been built up. Our Government does not learn that lesson and they put up boards, big boards, of secrecy without seeing the obvious that is in front of their eyes and without encouraging production by Indian factories.

Similarly, there is the question of tractor tyres. There is a shortage of tractors; much more so, there is a shortage of tractor tyres I know. In a certain case the dealers come and take away the tractors without tyres. They say, we will buy the tyres outside. Why? Because the foreign companies which have the moulds and the wherewithal of making these tractor tyres refuse to produce them. It is not so profitable. They want to produce what is most profitable. They say, there is a demand for scooters, so we are making more scooter tyres; there is a demand for cars, so we are making more car tyres. But they have got the moulds, the equipment and they can do both together. Our Industries Ministry does not seem to realise these very simple things. Of course, they have their own ways . . .

SHRI BHUPESH GUPTA (West Bengal): They have made Shrimati Maimoona Sultana a director of the Heavy Electricals, Bhopal.

SHRI DAHYABHAI V. PATEL: Well these are the ways of our Ministry.

SHRI ARJUN ARORA (Uttar Pradesh): Heavy Electricals do not manufacture tyres.

SHRI BHUPESH GUPTA: I do not know, she has been given a big car also. I believe it consumes tyres.

SHRI DAHYABHAI V. PATEL: Well, Mr. Bhupesh Gupta has pointed out one case. May I point out another case? A gentleman who was in the ACC in the Sales Department was brought in as Manager of the Ashoka Hotels or Chairman. His TA bill was Rs. 5,000 for coming from Delhi to Bombay. Is this not in the Report of the Public Undertakings Committee?

SHRI ARJUN ARORA: Not one trip but many trips. Rupees five thousand was not the Bill for one trip but for many trips.

SHRI DAHYABHAI V. PATEL: Why were many trips necessary for an officer to come from Delhi to Bombay? And now, this officer the Government thought of thrusting on a private company because this is not enough for him, this one job is not enough for him. Is this the way we are doing business, we are conducting the affairs of this country? Madam, the affairs of this country are in an utter mess. The Planning Commission goes in one direction; the Industries and Commerce Ministry goes in another direction. So many things are being done in the name of the Prime Minister. About this B.I.C. Group, about which we had a discussion and on which I want to raise a privilege motion—unfortunately the Chairman is not here, I wanted to give that motion, we have been supplied wrong information—I am told that this gentleman is now sought to be made a Director in this B.I.C.

Group also. What favouritism is this? Is he the nominee of the Prime Minister? I do not know how that can be done. At one stage, we are told that the Government does not appoint Directors on this Company. On the other hand, these things are going on. Dust is being thrown into the eyes of the people and the eyes of Members of Parliament. This is how the affairs of this country are being conducted and that is why we are in this sorry mess.

Madam, to help Gujarat to build up its power resources, the Dwarka Power Station was undertaken. I would like to know why the cost of the power station has become double its original estimate. And even with the doubled cost, the promised power is not coming. In spite of the protests of the people of Gujarat, for the refinery and the power station you took away the best agricultural land in Gujarat, even though a site not so productive was available only three or four miles away. This is an atrocity that you have committed and the fumes from the refinery have made large areas of agricultural land roundabout less productive than they were, if not unproductive. If you travel from Surat to Baroda by night, you see huge flares burning; that is gas from the different oil wells. Gujarat is asking for oil gas power for its industries. You say. But the Government says "No; not to be done." This is the type of planning that we have. It is all waste everywhere. We have been told by one of our esteemed colleagues, Mr. Kathju, as to how much waste is going on in the C.S.I.R. The suggestions that he made have all been kept aside, when we could save several crores of rupees by implementing those suggestions. Such suggestions are not accepted. When is the Government going to wake up and save us from this? This heavy taxation would not be necessary at all if Government corrected its ways. When is the Government going to wake up?

SHRI K. P. MALLIKARJUNUDU (Andhra Pradesh): Madam Deputy Chairman, let me first of all thank you for having given me this opportunity to speak a few words on this occasion. In his Budget speech, our Finance Minister stated that on the revenue account, there was a surplus of Rs. 80 crores and that a deficit had to be faced on account of the capital expenditure. A deficit to the tune of Rs. 290 crores was estimated in the Budget of 1968-69. In order to make up a part of the deficit, some taxes were imposed. And even with the monies that could be realised by means of these fresh taxes, the deficit stands at a very high figure of Rs. 290 crores.

Last year, our Finance Minister was very firm in saying that deficit financing would be avoided at any cost. This year, unfortunately, deficit financing had to be resorted to. I quite see that there is some force in the contention that deficit financing is not such a bad thing to-day as it was last year for the reason that the prices have become more or less stabilised and the upward trend in the prices has been arrested. From the wholesale price index we see that the trend of prices has been controlled. That being the case, there seems to be some justification for resorting to deficit financing in spite of the fact that deficit financing would naturally lead to a rise in prices. My submission is that there is a way out of this difficulty and our finances can be balanced by other methods.

Madam Deputy Chairman, you are aware there is a considerable improvement in our agricultural sector. It has been estimated that this year our total foodgrains production would be in the vicinity of 95 million tonnes, an addition of nearly 20 million tonnes over last year. That being the case, there would be in the hands of our agricultural population a sum of Rs. 1,200 crores additionally. My point is whether we cannot mop up

a little portion of that money that has come into the hands of the agriculturists. I know the difficulties of our agriculturists. For the last two or three years they suffered a good deal on account of the drought and failure of rains. They must be given some respite, I agree. But there are certain sections of the agricultural population who are somewhat richer and who can be tapped in order that our resources may be mobilised. I do not want that we should resort to taxation so far as the agricultural incomes are concerned. What I mean to say is that we can realise a portion of the funds that are now available with the agriculturists by means of a kind of loan. Can we not raise a loan of Rs. 300 crores from the agriculturists for this year? What is the difficulty? Where is the hurdle? I was told that constitutionally speaking we are not in a position to make any levy on agriculturists in absence of consent by the concerned States. I should think that so far as taxation is concerned, we cannot tax the agricultural incomes. I quite agree. But so far as the collection of some loan is concerned, I do not think there is any constitutional difficulty in the way. For example, let us take the entry 35 in the Seventh Schedule of the Constitution. It relates to Public Debt. Under the heading "Public Debt", the Union Government can take measures to collect a loan. Beside that, there is another entry, entry 95, which vests certain residuary powers in the Union Government. It deals with subjects not covered by any of the three lists attached to the Seventh Schedule of the Constitution. That is a residuary entry which empowers the Union Government to do certain things which are not covered by any of the entries. So under that provision, I should think that the Union Government can adopt certain measures by which they can collect a loan from the agriculturists who can afford to subscribe to such a loan. Leaving out the poorer sections of the farmers and confining ourselves to the richer

sections of the farmers, I do not think it is impossible to collect by way of loan an amount of Rs. 300 crores out of the Rs. 1,200 crores or Rs. 1,400 crores of additional money that is coming into their pockets on account of the bumper crop which we have this year. So I would request the Union Government to examine this aspect of the matter carefully and see whether such resources cannot be tapped. If that can be done, deficit financing can be avoided. The deficit financing of Rs. 290 crores can be avoided by means of loans which can be collected from the richer sections of the population. That is my proposal which I request the Government to seriously consider.

Then coming to my home-State, Andhra Pradesh, I should like to make a few observations. Now you know that Andhra Pradesh is an agricultural State. It has been contributing a good deal to the Government's procurement policy. Particularly rice is in short supply all over the world. It is a very rare commodity. Such a commodity is being supplied by the Andhra Pradesh Government to the extent of 5 or 6 lakh tons every year. Even this year, if I am not wrong, the commitment is for 7 lakh tons or so. That being the case, I should request the Central Government that Andhra Pradesh should be given some kind of special treatment, as we are giving some special treatment to the agriculturists and farmers; we are allocating more funds for the improvement of agriculture at the expense of other sectors of economy. Likewise a State which lays greater accent on agriculture, which spends a good deal of money on agriculture, which utilises the loans granted by the Central Government towards the improvement of agriculture and rural electricity, such a State should be given some kind of special treatment. In the international trade there is a term 'most favoured nation'. There is some such clause. Similarly I should say that domestically speaking also States

like Andhra Pradesh which contribute to the country's agricultural economy should be given some kind of special treatment.

SHRI R. T. PARTHASARATHY (Madras): Madam, is it not like feeding a fat man?

SHRI AKBAR ALI KIIAN (Andhra Pradesh): Compared to Madras we are starving.

SHRI K. P. MALLIKARJUNUDU: Suppose there is a milch cow which gives us good milk. If you feed it more, it can give still more milk. (Interruptions) I know in my hometown of Machilipatnam which is in the centre of rice-producing areas rice is sold at more than Re. 1 per seer. The people are complaining. Why should the people be made to pay more?

SHRI C. ACHUTHA MENON (Kerala): How is it that we do not get rice in Kerala?

SHRI K. P. MALLIKARJUNUDU: It is not correct. We are supplying rice to Kerala. (Interruptions) My submission is that because it is a predominantly agricultural State...

SHRI PATIL PUTTAPPA (Mysore): Madam, I sympathise with Mr. Mallikarjunudu. Andhra Pradesh has 25 per cent. irrigation whereas Mysore and Maharashtra have got only 7 per cent.

SHRI K. P. MALLIKARJUNUDU: I do not grudge the Centre or anybody giving more facilities to other States.

SHRI A. G. KULKARNI (Maharashtra): You are getting more water.

(Interruptions)

SHRI K. P. MALLIKARJUNUDU: We are not getting sufficient supply of water.

SHRI A. G. KULKARNI: Give me your water from Nagarjunasagar and I will produce rice and give you at one rupee a seer. You want the most favoured treatment.

SHRI K. P. MALLIKARJUNUDU: I do not want to enter into any controversy although I have got enough facts to counter your arguments. Just let me present my case.

(Interruptions)

THE DEPUTY CHAIRMAN: Please continue your speech.

SHRI K. P. MALLIKARJUNUDU: What I am submitting is we are entitled to some kind of special treatment, having regard to our contribution and having regard to the position which we occupy in the scheme of supplying rice to India. That is my humble submission. (Interruptions) That is not begging. I can beg the Government, I can beg the House. There is nothing wrong in it. (Interruptions) Is there any State which is supplying more rice than Andhra to the Central Government? This State is supplying 6 to 7 lakh tons, thus saving a lot of foreign exchange. For the imported rice we are paying at the rate of Rs. 1,400 per ton. We are able to save that foreign exchange because Andhra Pradesh is supplying rice to the Centre, so that the deficit States might be fed. In this connection I would like to say that as compared to the last year the Central Government's assistance to Andhra Pradesh has been reduced by Rs. 20 crores. I request that the Central Government should come to the rescue of Andhra Pradesh and see that the Central assistance is of the same order as it was last year. Otherwise the whole tempo of the economy will be badly affected.

SHRI A. G. KULKARNI: You have got more money, ample money.

SHRI K. P. MALLIKARJUNUDU: Where is the money?

SHRIMATI YASHODA REDDY (Andhra Pradesh): Where is the

water, thanks to the Maharashtra Government?

(Interruptions)

SHRI A. G. KULKARNI: Agriculture is boosting. Why are you asking for most favoured treatment?

SHRI K. P. MALLIKARJUNUDU: We want to improve our rural electrification so that many wells may be energised. We want the pumping sets to be energised. (Interruption) I am concerned with electricity and irrigation not with any steel plant. These things are very necessary for the production of food and Andhra has specialised in it. That is the reason why I request that it requires some special kind of treatment. Give us the necessary money and we shall supply ample food.

(Interruptions)

SHRIMATI YASHODA REDDY: Mr. Kulkarni is not a farmer. So he cannot understand these things.

SHRI A. G. KULKARNI: I am a farmer all right. But you are an advocate. So how can you know it?

SHRI S. S. MARISWAMY (Madras): Madam, will it not be better if these Congress Members settle their differences in the party meeting?

SHRI K. P. MALLIKARJUNUDU: My contention is that the Centre should come to the rescue of the State Government by providing enough funds so that its economic or agricultural programmes might not be affected.

SHRI A. G. KULKARNI: For everybody.

SHRI K. P. MALLIKARJUNUDU: You also ask for it.

THE DEPUTY CHAIRMAN: You must address the Chair.

SHRI K. P. MALLIKARJUNUDU: What am I to do? When they put questions, naturally I have to answer them.

There is one local matter which concerns the town of Masulipatam. It is an old and ancient port which is coming into disuse now. Some schemes were prepared for the improvement of that port because it is the centre of Andhra and the fertilizer imports from Vizag and other places are coming through this port. Unless this port is improved, there would be great difficulty in distributing the fertilizers. The Centre should make enough funds available for the improvement of the Masulipatam port for which a blueprint has been prepared. According to the expert committee set up for the improvement of this port, a sum of Rs. 120 lakhs is required. Because it is a minor port, its administration vests in the hands of the State Government. The Central Government can give us technical and financial help. I urge on the Centre to see that some funds are made available to the Masulipatam port for carrying on its improvement work.

With these few words, I conclude and I thank you for giving me this opportunity.

डा० भाई मेहावोर (दिल्ली) : उप-सभापति महोदय, हमारे सामने विनियोग विधेयक विचारार्थ प्रस्तुत किया गया है। इसके सम्बन्ध में कुछ विचार अभी आपके सामने आए हैं और कुछ बातों की तरफ ध्यान दिलाना मेरा कर्तव्य है।

सर्वप्रथम, मैं समझता हूँ कि जो कुछ विनियोग बिल में प्रावधान किये गये हैं उनमें सरकार के खर्चों को कम करने की बात का तरफ जितना ध्यान देना चाहिय था उतना नहीं दिया गया और न ही उस बात की तरफ ध्यान दिया गया है कि हर साल पब्लिक एकाउंट्स कमेटी बनती है, हर साल वह रिपोर्ट देती है, उसमें करोड़ों रुपयों का जो अपव्यय हुआ है या ना मुनासिब व्यय हुआ है उसकी तरफ ध्यान दिलाया जाता है।

वह अपनी रस्म पूरी कर लेते हैं और सरकार उसके बाद अपनी चाल पर चलने की अपनी रस्म पूरी करती जाती है।

अभी मेरे पास लोक सभा में जो बजट के ऊपर बहस हुई उस पर वित्त मंत्री महोदय का जवाब मैं देख रहा था कि बचत करने के सवाल पर उन्होंने कहा : मुझे कहा जाता है बचत करो, मैं कहाँ से बचत करूँ ? लोग ज्यादा हैं, स्टाफ ज्यादा रखा हुआ है, लेकिन ज्यादा स्टाफ को मैं कैसे निकाल दूँ, क्या उन को बाहर निकाल दूँ तो उस से क्या बेकारी नहीं बढ़ेगी और बेकारी बढ़ेगी तो बेकारी की समस्या सामने नहीं आयेगी ? यह सच है कि बेकारी की समस्या देश में है लेकिन यदि इस बेकारी की समस्या का खान किया जाता है तो तीन योजनाओं के ऊपर इतना भयकर खर्च करने के बाद बेकारी इस तरह बढ़ती जाती है, इधर से योजना बढ़ती जाती है उधर से बेकारी बढ़ती जाती है और दूसरी तरफ भी विचार करने का प्रश्न आता है तो हमारे सामने वह भी उदहरण है कि जैसे जीवन बीमा निगम में, ट्रांसपोर्ट में, हम मेकनाइजेशन, आटोमेशन लाना चाहते हैं जिससे स्थायी रूप में बेकारी बढ़ेगी और उसके कारण प्रादोलन होते हैं, फिर हड़ताले होती हैं, फिर अशांति का अनुशासन हीनता का वातावरण बढ़ता है जो न सरकार के काम के लिये सहायक है न देश की शांति और व्यवस्था के अनुकूल बनता है।

प्लानिंग कमिशन के बारे में कुछ बातें कही गई हैं। लेकिन प्लानिंग कमिशन जिसको एक सफेद हाथी कहा जाता है, उसके खर्च का कुछ हिसाब नहीं, उसका फैलाव लगातार बढ़ता जाता है और लोक सभा में वह प्रश्न उठाया गया था कि प्राज जब इकोनॉमिस्ट खर्च घटाने की चर्चा की जा रही है इस समय भी योजना आयोग वालों की संख्या बढ़ेगी। वहाँ चपरासियों को

[डा० भाई मण्जीर]

बढ़ाने, एस्सिस्टेंट्स और क्लर्क्स की संख्या बढ़ाने के लिये प्रावधान किया जा रहा है। मेरी समझ में नहीं आ सकता कि यदि देश आर्थिक संकट में से गुजर रहा है और स्वयं वित्त मंत्री इस बात को स्वीकार करते हैं कि अनेक विभागों में स्टाफ जरूरत से ज्यादा है तो फिर जो पहले ही जरूरत से ज्यादा है उसको और ज्यादा बढ़ाने की आवश्यकता कहां से आती है? मुझे एक छोटी सी कहानी याद आती है। एक आदमी के पास कोई पहुंचा नौकरी के लिये तो उसने कहा मेरे पास इस वक्त इतने नौकर हैं कि मैं नहीं जानता कौन क्या करता है, क्या करूंगा नए नौकर से? उसने कहा कोई बात नहीं, मुझे रख ले मैं बाकी नौकरों को काम बताऊंगा। तो काम देने की नौबत बन आए तो शायद हं सकता हूं, हमारे योजना आयोग में आज इतने लोग हैं कि उन लोगों के काम की सैटिंग नहीं हो सकती, तो उनको क्या काम दिया जाये और उनकी ट्रेनिंग के लिये कुछ लोगों को रखने की आवश्यकता है और जो लोग आयेगे उनका चाय पानी लाने वगैरह का जो काम होता है उस काम के लिये सरकारी चपरासियों की आवश्यकता हो सकती है।

मुझे समझ में नहीं आता कि यदि हमारी केन्द्र की सरकार खाली यह जवाब देकर संतुष्ट हो जाती है कि हमारे पास स्टाफ जो है उसको हम निकालेंगे तो बेकारों की तादाद बढ़ायेगे, तो फिर क्या सचमुच हर विभाग में, हर महकमे में, हर मंत्रालय में, क्या कोई बैठकर विचार करता है कि आज जो स्टाफ है उसको बिना बढ़ाये क्या हम अपने बढ़ते हुए काम को ठीक तरह से, व्यवस्थित रूप से चला सकते हैं या नहीं। जहां तक मेरी अपनी जानकारी है और मैं अनेक दफ्तरों और मंत्रालयों के बारे में थोड़ी बहुत जानकारी व्यक्तिगत रूप से रखता हूँ, मुझे यह पता है कि किसी भी अफसर से आप उसके

सीने पर हाथ रख कर बोलने को कहें तो वह जवाब देगा कि जितना काम उसके दफ्तर में होता है उस काम को करने के लिये अफसरों में या क्लर्कों में कम से कम तीस, पच्चीस प्रतिशत लोगों को हटा दिया जाये तो भी कोई कमी नहीं आयेगी। मुझे तो एक और भी उदाहरण याद आता है। हमारे एक मित्र थे जो कानपुर से ट्रांसफर हो कर आए थे, वह डिफेंस साइन्स में काम करते थे। वे कहने लगे मुझे बताया गया है कि तुम्हारे ग्रेड में दो क्लर्क एक स्टैनोग्राफर दिया जाना निश्चित है और वह हम तुम को देगे। वह कहने लगे कि मेरे पास तो एक क्लर्क में अधिक काम नहीं है तो मैं दो क्लर्क और एक स्टैनोग्राफर से क्या करूंगा? तो उन्हें बताया गया कि नहीं, इस पद के स्टेट्स के अनुसार यह स्टाफ होता है और यह भी स्टाफ तुमको लेना पड़ेगा। उन्होंने कहा कि मुझे वह स्टाफ लेना पड़ेगा और सिवाय इसके कि वह क्लर्क अपने घर की चिट्ठियां टाइप करना रहे या अगर किसी की इतनी नौबत आई तो प्रेमपत्र टाइप करना रहे, मेरे दफ्तर में इसके अलावा, और कोई काम नहीं है। यह उदाहरण मैं नहीं समझता कि एक अपवाद रूप होगा, इस तरह के उदाहरण आपको और भी मिलेंगे। यदि समझ में सरकार यह समझती है कि अपव्यय को रोका जा सकता है और बचत क जा सकती है तो प्रारम्भ करना चाहिये मन्त्रिमंडल से। मन्त्रिमंडल में जितने मंत्री हैं क्या सचमुच में वह अनिवार्य है या नहीं? आज 60, 60 मंत्रियों की क्या आवश्यकता है। इतनी बड़ी तादाद अपने यहां मंत्रियों की रख कर, जो हमारे छोटे राज्य अपने यहां हैं तो अपना मन्त्रिमंडल बनाने है उनके ऊपर हम आरोप लगाए कि इतने ज्यादा मंत्री बना दिये गये, तो केन्द्र सरकार को चाहिये कि पहले वह उदाहरण प्रस्तुत करे और फिर दूसरों में अपेक्षा करे कि वह उस उदाहरण पर चलने का यत्न करेंगे। मुझे लगता है कि इस ओर को ध्यान देने का प्रयत्न नहीं किया गया है।

साथ ही मैं समझता हूँ कि कुछ बातों के प्रतिरिक्त अपने देश में हम बराबर कहते हैं कि फारेन एक्सचेंज का प्राबल्य है, विदेशी विनिमय की समस्या है, यदि मच्चमुच में विदेशी विनिमय की समस्या है तो क्या सरकार का ध्यान विदेशी व्यापार की तरफ हुआ। हम कहते हैं कि विदेशी विनिमय में बचत करने के कई ऐसे मद हैं जिनके आयात को रोककर उन चीजों को अपने ही देश में उत्पन्न कर सकते हैं। क्या इन बात की तरफ कभी ध्यान दिया गया? मुझे याद आता है जिन समय पाकिस्तान के साथ कुछ दिनों के लिये हमारा संबंध हुआ था उन दिनों जब हमारे मुल्क में बाहर से आने वाले हथियार तथा लड़ाई का सामान आना बन्द हो गया था तो उन दिनों में इस समस्या के सम्बन्ध में कुछ चिन्तन करने की आवश्यकता पड़ी कि इस तरह के सामान के बिना हम किस तरह से अपना काम चला सकते हैं क्योंकि उस समय हमारे लिये जीने मरने का सवाल था, उस समय हमारे गले के ऊपर अंगूठा दबाकर के हमारे स्वाभिमान को चुनौती देकर हमारी विदेश नीति को इस तरह से मोड़ने की कोशिश की जा रही थी। उस समय सरकार के सामने यह समस्या आई कि वह किस तरह से अपनी आवश्यकता को पूर्ण करे। उन दिनों मुझे याद है कि जो देश के अन्दर इन्डस्ट्रीज हैं, जो उद्योग हैं उनमें यह पूछा गया था कि वे आयात की कौन कौन सी वस्तुओं को बनाने का सामर्थ्य रखते हैं। एक बड़ा रोचक उदाहरण मुझे याद आया उन दिनों के बारे में, एक उद्योगपति ने कहा कि इस खोज में यह पता लगा है कि कुछ ऐसी वस्तुएं हैं जिनको थोड़ा परिवर्तन के साथ हमारी सुरक्षा की वस्तुओं को पैदा करने में काम आ सकती हैं। उन्होंने उदाहरण दिया कि लिपस्टिक जो महिलाओं के मौन्दर्य प्रसाधन के रूप में काम आती है उस लिपस्टिक को बनाने वाली फैक्टरी, काट्रेज भी बना सकती है थोड़ा सा परिवर्तन करने के बाद। मुझे याद है कि उन दिनों कम से कम डिफेंस की आवश्यकता को पूर्ण करने के लिये बाहर से

मालाने के बजाय अपने देश के उद्योगों पर निर्भर करने का पूरा ध्यान दिया गया था। उस समय यह पता लगा था कि 80 प्रतिशत के करीब ऐसी मदें हैं जो हमारे देश में ही बन सकती हैं। ज्यों ही पाकिस्तान की लड़ाई का काण्ड समाप्त हुआ त्यों ही अपने देश में आत्म निर्भरता की चिन्ता का काण्ड भी समाप्त हो गया। मैं चाहता हूँ कि जो कुछ मैंने सुना है उसको कोई कांटाडिक्ट करे, कोई गलत सिद्ध करे, लेकिन मैंने सुना है कि जब से यह बन्द हुआ है तब से हमारी सरकार अपने देश में प्रतिरक्षा के सम्बन्ध में आत्म-निर्भरता के मामले में अपनी चिन्ता को वैसे ही छोड़ दिया जैसे ताशकन्द में जाकर पाकिस्तान के साथ लड़ाई का इरादा छोड़ दिया है। वह कोई बड़ा अच्छा लक्षण नहीं है हमारे देश की विदेशी विनिमय की कठिनाई को दूर करने का।

मुझे दिखलाई देता है कि सोशलिज्म के आदर्श को लेकर, सोशलिज्म की व्यवस्था को लेकर हम यह मान बैठे हैं कि जो पब्लिक सेक्टर है, जो सार्वजनिक क्षेत्र है, वह बढ़ता ही जाना चाहिये। अब उसको बढ़ाने के निधाय क्या सार्वजनिक क्षेत्र मक्षम रूप में अपने कर्तव्य को पूरा कर सकता है या नहीं कर सकता है। इस बात की तरफ ध्यान किसी ने नहीं दिया है। जितनी इन सार्वजनिक प्रयामों में असफलता आती है, उतनी उसमें पूँजी डालकर, पैसा डालकर हम समझते हैं कि हमने अपनी असफलताओं को ढाक लिया है। हिन्दुस्तान स्टील लिमिटेड का उदाहरण हमारे सामने है। जिस एक कम्पनी को 60 करोड़ रुपये का घाटा हुआ है 7 वर्षों में उस कम्पनी को अगर कोई निजी या कोई भी संस्था छोटे छोटे शेयर होल्डरों के रूप में भी चलाती तो वह अपना दिवाला निकालकर भारे लोग चले गये होते या फिर अपना मुंह छिपाने के वास्ते उन्हें किसी वैराग्य आश्रम में जगह दूबनी पड़ती। लेकिन एक सरकार है उस सरकार के पास कर-दाताओं की अनन्त समय तक चलने वाली

[डा० भाई महर्वा]

पूँजी है जो उसको दबाकर, उसको निचोड़ कर और सब तरह से प्रलोभन में फंसा कर यह कहती है कि तुम्हारी बचत हो रही है। आज सबेरे वित्त मंत्री जी कह रहे थे कि हम जो उनका डिपॉजिट एकाउन्स नहीं देते हैं, उसको प्राविडेंट फंड में जमा कर देते हैं उनकी एक तरह से बचत ही है। अगर इस तरह से बचत करेंगे तो जो सामान्य दर्जे, मध्यम दर्जे तथा साधारण लोगों की बचीखुची पूँजी है उस सब को निकालकर आपने जो सफेद हाथी पाल रहे हैं उनकी कार्यक्षमता को बढ़ाने में, उनकी ऐफिशिएन्सी बढ़ाने में लगायेंगे और इस तरह से घाटे को पूरा करेंगे तो सार्वजनिक क्षेत्र को ठीक तरह से चलाने का तरीका यह नहीं होगा।

इसके पहले घाटे की वित्त व्यवस्था डेफिसिट फाइनेंसिंग की चर्चा हमारे सामने है। वित्त मंत्री जी ने लोक सभा में यह कहा कि मैंने कभी यह प्रश्न नहीं किया, वचन नहीं दिया कि मैं किसी भी हालत में डेफिसिट फाइनेंसिंग नहीं करूँगा। इसको हमेशा के लिये बन्द नहीं किया जा सकता है और हमेशा के लिये इसे स्वीकार नहीं किया जा सकता है। बिल्कुल सही बात है। अर्थशास्त्र को जो समझता है उन्हें मालूम है कि आज के विकास कार्यों के लिये यह चीज एक उपयोगी साधन के रूप में इस्तेमाल हो सकती है और होती रही है। लेकिन जब उपयोगी साधन के तौर पर इस्तेमाल होता है तो वह काम आता है और यदि अपने काबू से बाहर हो जाय, यदि वह हमारे सिर के ऊपर ऐसा सवार हो जाय कि काबू करने के बजाय हम उसके दुम के साथ बंधे हुए इधर उधर लुढ़कते रहे तो फिर वह साधन नहीं रहता है। हम उसके इशारे पर नाचने वाले बन जाते हैं। आज घाटे की अर्थव्यवस्था के कारण हमारे देश में कीमतें बढ़ रही हैं और औसतन 14 प्रतिशत कीमतें हर वर्ष बढ़ रही हैं। यह बढ़ोतरी हर क्षेत्र में कठिनाई पैदा कर देता है। हर व्यापारी हर उद्योग में काम करने वाले जो कर्म-

चारी होते हैं उनके संबंध मालिकों के साथ जटिल हो जाते हैं जिसकी वजह से संघर्ष होता है, लेबर ट्रबल होते हैं, हड़ताले होंती हैं और झन्डे लेकर लोग खड़े होते हैं। तो जो सामान्य व्यक्ति होता है वह उनकी कठिनाइयों को देखकर हमदर्दी किये बिना नहीं रह सकता है। उसको मालूम होता है कि कीमतें इतनी बढ़ रही हैं वह खायेगा तो कैसे खायेगा। लेकिन यह समस्या इस तरह से बढ़ जाती है कि जब एक साल में हम 300 करोड़ रुपये की नई मुद्रा, नये नोट छापने का फैसला करते हैं और दो साल के अन्दर 590 करोड़ रुपये का डेफिसिट फाइनेंसिंग का फैसला करते हैं, तो यह इतना बड़ा कदम है, चाहे हम डेफिसिट फाइनेंसिंग की आवश्यकता को, अनिवार्यता को किसी समय के लिये मानते हैं, लेकिन एक निश्चित मर्यादा और एक निश्चित टानिक के तौर पर उसका इस्तेमाल किया जा सकता है। टानिक खुराक बना कर चलने वाला व्यक्ति न अग्ने पेट का पालन कर सकता है और न ही अपने स्वास्थ्य की रक्षा कर सकता है।

खाद्य और कृषि के विषय में हमारे सामने अभी कुछ चर्चा हुई और कांग्रेस के सदस्यों का सलाह दी गई कि वे अग्ने आपस के विवाद या मतभेद पार्टी के अन्दर ही तय कर लें तो ज्यादा अच्छा होता। किसी प्रदेश में कितना सिंचाई का क्षेत्र है, कितनी वह वर्षा पर निर्भर करता है, इसकी चर्चा तीन योजनाओं को पूरा करने के बाद भी आज भी हमारे सामने उसी रूप में प्रस्तुत है जैसे पहले विभाजन के समय थी या उससे कुछ कम ही हुआ है। यह चीज हमारे लिये कृषि के प्रति उपेक्षा बतलाती है और यह इशारा करती है विभाजन के पहले सिंचाई का जो 18 प्रतिशत क्षेत्र था, कुल भूमि जो इरिगेटेड थी वह 18 प्रतिशत थी। आज 17 प्रतिशत है। यदि मैं भूला नहीं, तो ये आंकड़े मेरी स्मरण में ठीक हैं।

इसके अतिरिक्त मेरा आप से निवेदन है कि केन्द्रीय सरकार ने जो नीतियां अपना रखी हैं, उनमें कुछ ऐसी नीतियां हैं जिनके बारे में

हम कह सकते हैं कि वे चाहे जो आर्थिक नीतियाँ हैं उनके साथ राजनीतिक पुट जुड़ा हुआ है। कुछ ऐसे उदाहरण मेरे पास हैं क्योंकि मेरा वास्ता दिल्ली से है और इसी कारण मैं सदन का ध्यान इस तरफ खींचना चाहता हूँ।

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair].

मुझे इस सम्बन्ध में यह निवेदन करना है कि जब दिल्ली के अन्दर नगर निगम की स्थापना हुई थी, नगरपालिका के बजाय नगर निगम 1958 में स्थापित हुआ था, तो उस समय उसको 78 लाख रुपया ग्रांट दी जाती थी ट्रान्सफर डिपार्टमेन्ट्स को चलाने के लिये, अस्पताल आदि जो ट्रान्सफर्ड इन्स्टीट्यूशन हैं उनको चलाने के लिये । 1958 के बाद, यानी 10 साल व्यतीत होने के बाद, इन संस्थाओं की तादाद बढ़ रही है, उनका खर्चा बढ़ता ही चला जा रहा है, जैसे दिल्ली का आकार बढ़ता जा रहा है, दिल्ली की समस्याएं भीषणता से बढ़ती जा रही हैं, लेकिन वह 78 लाख रुपये का ग्रांट अब भी कायम है । केन्द्र सरकार की ओर से सहायता में कोई वृद्धि नहीं हुई है जबकि खर्चा करीब 3 करोड़ पहुँच गया है । इस प्रश्न पर विचार करने के लिये एक विशेष आफिसर, एक विशेष अधिकारी नियुक्त किया गया था केन्द्र की तरफ से, जिसने सिफारिश की थी कि 7 और 3 के हिसाब से मैचिंग ग्रांट दी जाय । लेकिन वह सिफारिश आज तक लागू नहीं की गई जबकि योजना आयोग ने भी 1967 में इस तरह की सहायता देना स्वीकार किया था । इसके बाद केन्द्र ने एक रेड्डी कमीशन नियुक्त किया । रेड्डी कमीशन ने जनवरी 1967 में एक सिफारिश की और उस पर दस्तखत भी हो गये । लेकिन एक विचित्र बात जो हमारे देखने में आई वह यह है कि जनवरी 1967 में दस्तखत होने के बाद चुनाव हुए और उस चुनाव में दिल्ली के अन्दर जो रंग बदला, उसकी वजह से यहाँ काँग्रेस का प्रशासन समाप्त हो

गया और जनसंघ प्रशासन में आया। ज्यों ही जन संघ आफिस में आया त्यों ही रेड्डी कमीशन की सिफारिशों पर जो दस्तखत हुए थे, आफिसरों ने वे दस्तखत वापस ले लिये।

They withdrew the signatures from the reports which had already been signed.

आज तक वह रिपो! वैसी की वैसी ही रही। हम जानते हैं कि उसके बाद मुरारका कमीशन एपाइन्ट किया गया और उस कमीशन ने अभी तक फैसला नहीं किया। इसका परिणाम यह हो रहा है कि केन्द्र की तरफ से जो सहायता देने का मामला था वह वैसे का वैसा आज तक खटाई में पड़ा हुआ है।

4p.m.

एक और इसका पहलू है, कहा गया कि निगम की अवस्था बुरी है और पिछले दिनों में इसकी भी चर्चा हुई कि केन्द्र शायद निगम को भंग कर दे, सुपरसीड कर दे दिल्ली कारपोरेशन को, क्योंकि उसकी आर्थिक अवस्था बड़ी खराब है। उसकी आर्थिक अवस्था किसने खराब की? सात आठ साल की अव्यवस्था, सात आठ साल का कुशासन, सात आठ साल का माल एडमिनिस्ट्रेशन अगर दिल्ली के नगर निगम में रहा तो उन लोगों का रहा कि जो उस पार्टी के हैं जिस पार्टी का आज केन्द्र के अन्दर शासन है। मगर उस बात की तरफ आख मूढ़ कर जो किया गया वह यह था कि गृह मंत्रालय की तरफ से इस बात का इशारा हुआ कि यदि निगम टैक्स लगा करके अपनी आर्थिक अवस्था को सुधारने की कोशिश नहीं करता तो केन्द्र निगम को भंग कर देगा। हमारे लोगों ने निगम में यह देखा कि सात आठ करोड़ रुपये का कर्जा कांग्रेस के प्रशासन से एकत्रित हो रहा था वह हमारे मिर पर जमा हो चुका था, लेकिन उससे भी जान बचाने के बजाय, भागने के बजाय हम लोगों ने कोशिश की कि जो राजस्व है उसको बचाने का यत्न किया जाय, जो लीकेज है उसको प्लग किया जाय, जो इनतर अन्तर में खर्च निकल जाता है

[डा० भई महावीर]

उसका रोका जाय । यह सब करने का परिणाम यह हुआ कि कारपोरेशन की स्थिति सुधरने लगी ।

कर लगाने की जहा बात आई हमारे लोगों ने कहा कि पहली पहली बार जन मध्य प्रशासन में आया है और आर्थिक दुरवस्था के ऐसे शिकजे में उनको डाल दिया गया है कि यदि कर लगायेंगे तो लोगों के सामने बदनाम होंगे और अगर कर नहीं लगायेंगे तो वैसे ही निगम का सुपरसीड कर दिया जायगा । लेकिन उसमें भी हिम्मत रख कर के हमारे लोगों ने वहां पर कर लगाये और ऐसे कर लगाये जिनका लोगों के सामने खड़े हो कर के औचित्य भी सिद्ध कर सकते थे । ऐसे कर लगाये गये जिन में ग्राम आदमियों पर गरीब आदमियों पर बोझ नहीं पड़ता था । इटरटेन-मेंट टैक्स बढ़ाने का फैसला किया गया और उसके साथ ही जो मोटर वेहेकिल्स टैक्स है, टोकन जो लिया जाता है स्कूटर, कार और गाड़ियों के लिये उसको बढ़ाने का फैसला किया गया । मेरा आप से निवेदन है महोदय, कि यह फैसला जो किया गया यह केन्द्र की तरफ से मलाह ले कर के और वित्त मंत्री महोदय की स्वीकृति के साथ किया गया, लेकिन फैसला होने के बाद आज अप्रैल पूरा समाप्त हो चुका, जो प्रस्ताव वहां पर हो चुके हैं जिनका मंत्री महोदय को खाली मोहर लगा करके और स्वीकार करके भेजना है, मोहर लगाने के लिये भी केन्द्र सरकार आज तक तैयार नहीं हुई है । इसका अर्थ अगर मैं यह निकालूँ तो अनुचित न होगा कि केन्द्र सरकार यह चाहती है कि निगम आर्थिक कठिनाइयों के अन्दर पड़ा रहे, फंसा रहे ताकि उसको हम बदनाम भी कर सकें, उसका गालिया भी देने रह सकें और लोगों के सामने हमारे जो स्थानीय नेता हैं कांग्रेस के वे यह बताने में सफल हो सकें कि देखो, यह जनमध्य के लोगों के हाथ में जब से दिल्ली निगम की व्यवस्था

आई तब से दिल्ली की कोई समस्या सुधर नहीं सकी है और उन्होंने दिल्ली के कर दाताओं पर बहुत बोझ डाला है, फिर भी यह दिल्ली निगम की आर्थिक अवस्था सुधर नहीं सकी है ।

यह भूलने की कोशिश की जाती है कि अगर निगम के पास पैसा न होगा तो जो निगम के इम्प्लॉईज हैं, जो टीचर हैं, जो क्लर्क हैं, जो चपरासी हैं, जो मेहतर हैं, उनको पैसा कौन देगा और यदि पैसा नहीं मिलेगा तो क्या केन्द्र सरकार यह चाहती है कि हम ऐसी कोशिश करें कि जिन इम्प्लॉईज को पैसे न मिले उनका जलूम न कर के यहा पर वित्त मंत्री या प्रधान मंत्री की कोठी के बाहर उनका पहुंचा दिया जाय और उनमें वे अपने वेतन मांगें तब वे उन टैक्सों को जिनको वे स्वीकार कर चुके हैं, जो विधिवत उनके पास आ चुके हैं लेकिन जो उनको स्वीकार कर के और मोहर लगा कर भेजने में देर लगा रहे हैं, तब वे उनको पूरा करेंगे ।

वास्तविकता यह है कि आज केन्द्र की उपेक्षा के कारण ऐसा दिखाई देता है कि दिल्ली की कोई समस्या हल नहीं होगी दिल्ली में मंडकों की हालत खराब है, अस्पतालों की हालत खराब है । मैंने आपसे कहा कि अस्पतालों को यदि बढ़ाना है तो आपको उनके लिये कोई न कोई सहायता देनी पड़ेगी । लेकिन इस वर्ष के प्रावधान में वित्त मंत्री महोदय ने 77 लाख रुपये हमारे लिये देने का फैसला किया है । जबकि 2-3 करोड़ रुपये देने की प्लानिंग कमिशन ने, योजना आयोग ने स्वाकृति दी थी तो भी श्री मोगराजी भाई ने केवल 77 लाख रुपये प्रवाइड किया है । अब यह 77 लाख रुपये देने का मतलब यह है कि न हम किसी अस्पताल में एक बेड बढ़ा सकते हैं, न हम किसी मंडक की स्थिति को सुधार सकते हैं, न हम दिल्ली के अन्दर किसी स्कूल की बिल्डिंग को बना सकते हैं और न हम कोई और इस तरह का सुधार

कर सकते हैं। क्या केन्द्र सरकार यह समझती है कि दिल्ली के अन्दर जो विदेशी आते हैं वे सिर्फ अशोक होटल के चार्लिंग टावर को देख करके भारत की कल्पना ले कर के जायेंगे और तारीफ करते हुये जायेंगे कि जिस देश के अन्दर इतना ऊँचा टावर घूमने वाला है उस देश के राजनीतिज्ञों के दिमाग कितने ऊँचे होंगे और वे कैसे घूमने होंगे। यह चित्र यदि हम चाहते हैं कि हमारे यहां जो पर्यटक आते हैं या जो दूसरे देशों के नेता आते हैं वे लेकर के जाय और वे दूसरी तरफ से आख में रखे ता मेरा निवेदन यह है कि ऐसा हुआ नहीं करता। जो विदेशी भारत में आते हैं वे अशोक होटल के चित्र खींचे या न खींचे, आपकी गन्दी बस्तियों के चित्र खींचते हैं और उन गन्दी बस्तियों के चित्र ले कर के वे जाते हैं जिनको दिखा कर दुनिया में हमें यह बहुत बदनाम किया जाता है। और यदि मैं हमारा भ्रष्टाचार उड़ाया जाता है। ऐसी स्थिति में केन्द्र सरकार को यह देखना होगा कि दिल्ली में आज हम है चाहे आप चाहे या न चाहे, बदकिस्मती समझिये या खुशकिस्मती, आज दिल्ली के अन्दर जो गन्द है आपका उसके अन्दर तो प्रशासन है वह आपकी पसन्द या आपकी पार्टी का ही है, लेकिन यदि लोकतंत्र में आपको चलना है तो लोकतंत्र की परम्पराओं के अन्दर आपको चलना है। कि किसी तरह का पक्षपात यहां पर होने से न आपकी प्रतिष्ठा बढ़ेगी और न अपने देश के लिये कोई स्वस्थ परम्परा निश्चिन्त होगी।

इस सम्बन्ध में मुझे एक और छोटी सी बात कहनी है और वह है कि गृह-मंत्रालय की तरफ से दिल्ली के अन्दर ही नहीं, बाकी जगह भी आज देश के अन्दर एक दूषित स्थिति एक जहर हमारी हवा के अन्दर चलता हुआ दिखाई देता है और वह है साम्प्रदायिकता तनाव, साम्प्रदायिक दंगे। साम्प्रदायिक दंगों की बात न करके गृह मंत्रालय के लोग ही नहीं दूसरे नेता भी चिन्तित हैं, सभी लोग चिन्तित हैं। जिस दल से सम्बद्ध रहने का

का गौरव मुझे प्राप्त है वह किसी भी हालत में इसको उचित नहीं समझता कि देश के अन्दर इस तरह की स्थिति पैदा हो कि निर्दोष लोगों पर आक्रमण हो या घरों को जलाया जाय या किसी तरह की प्राणहानि की जाय। लेकिन आज यह रहा है कि इसका इनाज करते हुये भी कुछ लोग इतर उधर कई उधार खोजने दिखाई देते हैं। कांग्रेस कार्यसमिति ने इस बात की चर्चा की थी पीछे और मुझे बहुत ही खेद के साथ और आश्चर्य के साथ यह देखने का मौका मिला कि कांग्रेस कार्यसमिति ने इस प्रश्न पर एक शुद्ध राष्ट्रीय दृष्टिकोण से विचार करने के बजाय केवल दलगत राजनीति के दृष्टिकोण से विचार करने का प्रयत्न किया। यह रोग पुराना है अपने देश के अन्दर और दलों के इस रोग को हल करने का तरका कम से कम कांग्रेस को सीखा लेना चाहिये था। दिखाई यह देता है कि हमारे नेताओं ने वह तरीका नहीं सीखा और पुरानी बीमारियों को ठीक करने के लिये पुराना ही नुस्खा चलाया जा रहा है जिस तरह के नुस्खों का परिणाम हमारे सामने देश के विभाजन के रूप में आ चुका है मैं उसकी तरफ इशारा कर रहा हूँ जहां पर यह कहा गया है कि नीकरियों में अल्पसंख्यकों को कम स्थान मिलते हैं। अल्पसंख्यकों को अल्पसंख्यकों के तौर पर यदि स्थान देने है तो जो हमने सेक्युलर और आत्माप्रदायिक देश का विधान बनाया है और जो हमने समाज का सारा ढांचा इस प्रकार का निश्चित किया है कि उसमें याय्यता के सिवा कोई और प्रमाण नहीं चलना चाहिये किसी भी स्थान पर पहुंचने के लिये, उनके जाय क्या है यह करने लगेंगे कि कई व्यक्ति किम मजहब का है यह पूछ कर उनको किसी नीकरी पर रखा जायगा। यना कि अस्पताल का डाक्टर रखना है तो वह डाक्टर अच्छा सर्जन है या नहीं वह फजिजिया है या नहीं उतना न कि

[३० भाई मर्ब]

कौन सी हैं, खून कैसे दौरा करता है, दिल की धड़कन कैसे होती है इसका पता है या नहीं, यह देखने के बजाय यह उससे पूछा जायगा कि वह मस्जिद में से नमाज पढ़ कर के आया है या वह किसी मंदिर में माथा टेक कर आया है और तब उसको अगर हम अस्पताल का डाक्टर नियुक्त करेंगे तो फिर हमारे अस्पतालों का भगवान मालिक और वहां जाने वाले मरीजों का भी खुदा हाफिज। लेकिन आज कुछ दिखाई इस तरह की हृषा देती है और हम उसी रास्ते पर चल रहे हैं जिस रास्ते पर कई वर्ष पहले आधी शताब्दी पहले चले थे और सिक्का परिणाम हमारे सामने अत्यन्त भयंकर रूप में आ चुका है। मैं आज केवल हवा में नहीं झूम रहा हूँ। अभी पीछे एक ससदीय सम्मेलन हुआ साम्प्रदायिकता विरोधी लोगों का और हमारे जो उपगृह मंत्री हैं शुक्ल जी वे वहां पर गये थे। उन्होंने वहां पर जा कर के ये किस प्रकार से दंगे चलते हैं इसका एक विश्लेषण बताया और जो विश्लेषण उन्होंने बताया उसको पढ़कर के मुझे बहुत आश्चर्य भी हुआ और बहुत आनन्द भी आया। उन्होंने कहा कि अनेक राज्यों में जो बहुत सारी पार्टियां हैं वे कांग्रेस के विरुद्ध मिल गई हैं इसलिए जो बाकी अल्पमत हैं वे अपने आप को असुरक्षित समझते हैं।

साम्प्रदायिक पार्टियां इकट्ठी हो गई हैं। अब यह साम्प्रदायिक शब्द का लेबल आपकी जेब में है। जिसके माथे पर जब चाहे लगा दें कि अमुक साम्प्रदायिक है और वे कांग्रेस के विरुद्ध इकट्ठे हो गए हैं और इस का परिणाम यह है कि अल्पमत अपने आपको असुरक्षित समझे। शुक्ला साहब ने कहा है कि इसलिए उन्होंने हथियार इकट्ठा करना शुरू किया है यानी अगर हथियार जम करने के कारण अल्पमत वालों

या किसी भी छोटे समुदाय के पास नहीं था तो देश के गृह मंत्रालय के इतने ऊंचे नेता ने वह कारण बता दिया है और कल से वह खड़े होकर कहेंगे कि देखो कांग्रेस के खिलाफ दूसरे दल इकट्ठे हो गए हैं इस लिए हम ये हथियार इकट्ठे न करें तो क्या करें और हथियार इकट्ठा करेंगे तो उनका इस्तमाल किया जायेगा। मैं आश्चर्यचकित हूँ यह आज हम किस तरह को सोचने की शैली, किस तरह की सोचने की दिशा अपने देश में दे रहे हैं। यह विचार करने की बात है। जब यहां पर हम विनियोग विधेयक प्रस्तुत करते हैं तो हम इस तरह की नीतियों पर विचार करते हैं जो देश के अन्दर ला एंड आर्डर की व्यवस्था को बिगाड़ने वाली न हो, सुधारने वाले हों मुझे दिल्ली का अनुभव पता है। एक तरफ हम गन्दी बस्तियों की सुधारने के काम में लगे हैं, केन्द्र की तरफ से योजना बनती है, केन्द्र के लेफ्टीनेन्ट गवर्नर योजना को चलाते हैं। चूंकि दिल्ली प्रशासन में जनसंघ के लोग हैं इसलिए दिल्ली के कुछ स्थानीय कांग्रेसी नेता—जब किसी मुहल्ले में 70-80 मकान आ गए जो दुर्भाग्य से मुसलमानों के थे—आ गए और उन्होंने यह तूफान उठाया कि मुसलमानों का उजड़ा जा रहा है और मुसलमानों को तबाह किया जा रहा है, तुम लोग आकर दिल्ली डेवलपमेंट आथॉरिटी को घेर लो उनकी बिल्डिंग में आग लगा दो। उसके कुछ पहले ही कलकत्ते में फिफाद हो थे और प्रधान मंत्री महोदय ने वहां आकर यह कहा था कि जो कोई भी गडबड़ करता पाया जाये "नूट एंड साइट" देखते ही गोली मारने का आदेश दिया। पहले हम लोगों की पीछे थपथपाकर आग लगाने के बाद में ऊपर से खड़े होकर कहें कि अब ऐसे वैसे काम करें उनको गोली मार दी जाये उस व्यवस्था सुधारने का तरीका नहीं है, यह प्रश्न को सुलझाने का तरीका नहीं है। मेरा निवेदन है कि हमारी सरकार

इन बातों पर विचार करे और वह जहाँ विनियोग की पास कराए वहाँ इस बात का आश्वासन भी दे कि जो कुछ हम चाहते हैं हम वह देश के सामने ला सके।

विदेश मंत्रालय की मांगें सामने आई हैं। विदेश मंत्रालय के प्रश्न पर आज देश के सामने जो एक बहुत बड़ी समस्या है अपने देश के एक भूभाग को पाकिस्तान को देने के सवाल पर उसकी तरफ हमारा ध्यान अवश्य जाना चाहिए। हमसे वह उपेक्षित रहेगा तो हम समझेंगे कि देश की एक बड़ी समस्या की तरफ इस महान संसद ने ध्यान नहीं दिया। कच्छ के प्रश्न को लेकर कहा गया कि यह आत्म-सम्मान का सवाल है। आत्म सम्मान हमको इसी में सुरक्षित लगता है कि हमें अपनी भूमि के टुकड़े एक-एक करके बांटते जाय। यह सम्मान का सवाल नहीं है, इसमें सम्मान सुरक्षित नहीं होता। सम्मान तब सुरक्षित होता है जब कोई स्वाभिमानी देश किसी स्वाभिमानी नेता के पीछे खड़े होकर अपने देश पर आए हुए संकट का मुकाबला छाती खोल कर कर सकता है। मुझे याद आता है लाल बहादुर शास्त्री का निर्णय कि अगर ताकत से हमारे ऊपर कोई हमला करता है तो हम उसका जवाब ताकत से देंगे। बहुत सारे लोगों ने कहा कि हम झगड़ालू हो गए हैं, दुनिया क्या कहेगी। दुनिया क्या कहती है, क्या नहीं कहती है, "निन्दन्तु नीतिनिपुणः यदि वस्तुवन्तु..." उसकी ओर न देखें। लाल बहादुर शास्त्री ने जो यह एक निर्णय दिया उससे हमारे समाज का, हमारे देश के नागरिकों का, सारे जन-समाज का स्वाभिमान बढ़ा। नेहरू जी का 18 साल के राज में हमारा स्वाभिमान कभी इतना नहीं उठ सका था। इसलिए मेरा निवेदन है कि स्वाभिमान तो अपने देश के लिए खड़े होने में, लड़ने में आता है, अपने देश के हितों का समर्पण करने में नहीं आता। एक बात कही जाती है कि पाकिस्तान से समझौता करना है। जितने समझौते पाकिस्तान से अब तक हुए वे सारे 50 प्रतिशत मफल होते रहे हैं। 50 प्रतिशत इस अर्थ में कि हम

अपना हिस्सा तो पूरा कर देते हैं, पाकिस्तान पूरा नहीं करता। मुझे एक हंसी की बात याद आती है। एक सज्जन का विवाह नहीं होता था। एक बार लोग पूछने लगे कि तुम्हारा विवाह कब होगा, तो वे बोले कि 50 प्रतिशत तैयारी हो गई, तो लोगों ने पूछा कि 50 प्रतिशत तैयारी कैसी? वे बोले कि मैं तैयार हूँ, मेरे माता-पिता तैयार हैं, बराती तैयार हैं, मिठाइयाँ तैयार हैं, बनाने वाले तैयार हैं। फिर लोगों ने पूछा कि कसर क्या है तो उन्होंने कहा कि कसर इतनी है कि लड़की तैयार नहीं है। 50 प्रतिशत केवल जो वर है उसका पक्ष तैयारी करके विवाह नहीं कर सकता है। वैसे ही किसी समझौते को एक पक्ष पूरा कर सके यह भी उतना ही असम्भव है। वास्तविकता यह है कि कोई भी समझौता दोनों पक्षों की सदिच्छा के बिना पूरा नहीं हो सकता, आज तक का अनुभव इस प्रकार का है।

इन शब्दों के साथ मैं चाहता हूँ कि सरकार अपनी सब नीतियों पर पुनर्विचार करके जहाँ-जहाँ उनमें संशोधन की आवश्यकता है वहाँ-वहाँ उनमें संशोधन करे।

श्री शंकर लाल बख्श (बिहार) : माननीय वाइस चैयरमैन महोदय, मैं इस विधेयक की तारीफ करता हूँ। तारीफ करते हुए सर्वप्रथम जो हमारी देश की रिएक्शनरी, कन्जरवेटिव दकि यानूसी पार्टी है स्वतंत्र पार्टी उसके नेता ने कुछ अजब-अजब शिकायतें की हैं उनकी ओर ध्यान खींचना चाहता हूँ। शिकायत तो हमको अपनी सरकार से होनी चाहिए, हमारी सरकार मभाजवाद की तरफ कन्वर्ज गति से, कछुए की गति से चल रही है और इनकी शिकायत है कि यहाँ कम्युनिज्म हो रहा है। किस चरमे से, किस आँख से डाह्याभाई पटेल देखते हैं यह पता नहीं चलता। एप्रोप्रिएशन बिल पर बोलते हुए उन्हें कहीं हरियाली नहीं दिखाई दी, सब जगह अन्धकार, अंधाचार दिखाई पड़ा। जो पार्टी पूंजीवाद को रखना चाहती है वह अंधाचार को बढ़ाती है क्योंकि जो पूंजीवाद है वह अंधाचार की जननी है और

[श्री शीलभद्र याजी]

उस जननी के पोषक स्वतंत्र पार्टी के लोग हैं, छिपी जवान में जनसंघ वाले भी हैं जो कभी समाजवाद की थोड़ी बात तो करते हैं लेकिन उन्होंने दबी जवान में और डाह्याभाई पटेल ने खुली जवान में पब्लिक सेक्टर की आलोचना की। उन्होंने कहा कि जहां पब्लिक सेक्टर है वहां खराबी हो रही है। जो प्राइवेट एन्टर-प्राइज की रक्षा करना चाहते हैं उनका यह धर्म हो जाता है कि पब्लिक सेक्टर की बुराई करें, उसकी शिकायत करें। प्लानिंग कमीशन और योजना की बात उनको अच्छी नहीं लगती। मैं उनसे कहना चाहता हूं कि देखें कि हवा किधर बह रही है।

यह ठीक है कि गत वर्ष के चुनाव में इस देश की जनता राइट रिएक्शन की तरफ जा रही थी। 14-15 पार्टियों की इकूमत बनी, जनसंघ, स्वतंत्र पार्टी, लेफ्ट सी० पी० आई०, राइट सी० पी० आई०, अजब चू-च के मुरब्बे की सरकार बनी। कामन प्रोग्राम। कामन प्रोग्राम चलता नहीं है। एक टाग लगा देते हैं हमारे राजनारायण जी कि यह हमारा प्रोग्राम नहीं हुआ इसको हटाओ, कभी जनसंघ लगा देता है। फिर चलने वाला कैसे है। जब तक अपने आदर्श, यकीन को पिटारी में बन्द नहीं करेंगे तब तक यह चलने वाला नहीं है। यह ठीक था कि गाय माता के लिए, जानवर के लिए जनसंघ ने जलूस निकाला 8 लाख का, जनसंघ को खुशी हुई, उसके साथ ह। कम्युनिस्ट पार्टी, एम० ए० पी०, पी० एस० पी० सबको बड़ी खुशी हुई लेकिन मार जब लगी तो देखा कि राइट रिएक्शन बढ़ रहा है, जनसंघ आ गया, द्रविड़ मुन्नेत्र कडगम आ गया। यदि राइट रिएक्शन बढ़ता है तो उससे खतरा हिन्दुस्तान की सबसे बड़ी पार्टी कांग्रेस को ही नहीं है, पी० एम० पी०, राइट सी० पी० आई०, लेफ्ट सी० पी० आई०, रिबोल्यूशनरी सोशलिस्ट पार्टी सभी को है। इसलिए खुशी मत होइए। जनता तौल रही है और जनता ने तौल दिया। राजस्थान में कल असेम्बली की

सीट में भी तौल दिया। जनसंघ के जो प्रेसिडेंट साहब हैं उन्होंने कहा कि दिल्ली में तो बैठे हैं लेकिन दिल्ली की जनता भी सोच रही है कि किधर गए थे हम, अब यहाँ भी आपकी चलने वाली नहीं है। स्वतंत्र पार्टी को छोड़कर जितनी पार्टियाँ उनका कर्त्तव्य हो जाता है कि कांग्रेस की सरकार को मजबूत करें जो अभी तीव्र गति में समाजवाद की ओर नहीं जा रही है। हिन्दुस्तान की समस्याओं का समाधान सिर्फ समाजवाद से हो सकता है। जब तक पूँजीवाद रहेगा तब तक भ्रष्टाचार का निवारण भी नहीं हो सकता क्योंकि वह जननी है उसकी। जो अपने को प्रगतिशील कहते हैं और जो तथ्य कथित प्रगतिशील हैं, जिनकी मौखिक सहानुभूति भी समाजवाद की तरफ है उन सब का कर्त्तव्य हो जाता है कि हमारी सरकार का साथ दें। बजट पर बोलते हुए कहा गया था कि हमारे प्लानिंग कमीशन की, हमारी पार्लियामेंट की और हमारी सरकार की नीति है समाजवाद की लेकिन हमारे बड़े नौजवान फाइनेन्स मिनिस्टर साहब बैठे हैं मैं उनसे पूछता हूँ कि इस बजट में समाजवाद की बू भी है? कुछ भी गन्ध मालूम पड़ती है कि समाजवाद की तरफ हम जा रहे हैं? इसकी वजह क्या है। वजह यह है कि मिक्सड एकानामी है, गंगा जमुना की नीति हमारी चली है। कब तक चलेगी। यह कोई स्थाई तो होने वाली नहीं है। जो प्रतिगामी लोग उनका आवाज बुलन्द होती है क्योंकि उनके पास पैसा है, प्रेस है, देखिये जितने प्रेस हैं वह बिड़ला लोगों के या और और लोगों के हैं, प्रेसों पर उनका कब्जा है और वह समाजवाद के खिलाफ है, जो बड़े बड़े पूँजीपति, सर-मायादार हैं उन पर टैक्स हटाया जा रहा होता है। मैं इतने वर्षों से जब से राज्य सभा में हूँ जब भी कोई बजट में इस तरह की तजवीज आती है कि करो ने वृद्धि होनी चाहिये तो मैं उसका तहेदिल से समर्थन करता हूँ और आज भी करता हूँ क्योंकि हम क्यों रूस की तरफ, अमेरिका की तरफ, विदेशों की तरफ हाथ पमारें। इसकी जरूरत नहीं।

हमारे भारत वर्ष में इतने रिसोर्स हैं, इतने उद्गम हैं और खास कर के इतनी इंडस्ट्रीज हैं, चाहे वह देशी हो या विदेशी हो, उनका सब का राष्ट्रीयकरण होना चाहिये, सब पर कब्जा होना चाहिये, बिना मुआविजे के, बिना क्षतिपूर्ति के उनको लेना चाहिये इसके बाद हमारे पास इतनी सम्पत्ति हो जायेगी कि हम उस सम्पत्ति से बड़ी-बड़ी योजनाएँ भी चला सकते हैं और विदेशों से कर्ज भी नहीं लेंगे कोई जरूरत नहीं है हाथ पसारने की। सिर्फ देशी नहीं बल्कि विदेशी पूँजी जो यहाँ पर लगी हुई है सब पर जल्दी से जल्दी कब्जा होना चाहिये और अगर इसके लिये कास्टीट्यूशन में अमेंडमेंट की, तरमीम की, जरूरत हो तो करनी चाहिये क्योंकि यह तो कोई धर्म-कर्म है नहीं कितनी बार हम संविधान में तरमीम लाये हैं, यदि मुल्क चाहता है तो करना चाहिये। मुल्क की गरीबी को, मुल्क की बेकारी को हटाने के लिये जल्दी से जल्दी सोशलिस्ट गवर्नमेंट की जरूरत है। मैंने इस हाउस में भी और बाहर भी कहा है कि 1970 ई० की 31 दिसम्बर तक यहाँ सोशलिस्ट रिपब्लिक घोषित होना चाहिये चाहे श्री डाह्याभाई पटेल, स्वतंत्र पार्टी के लोग, रिपब्लिकनरी लोग, विल्लरा मंचाने रहे लेकिन देश की यह आवाज है, देश की यह मांग है और यह बुलन्द मांग है कि जल्दी से जल्दी, कम से कम 1970 ई० के 31 दिसम्बर तक हिन्दुस्तान के कास्टीट्यूशन में तरमीम करके, इसको सोशलिस्ट रिपब्लिक डिक्लेयर करके जितने कल-कारखाने हैं और उद्योग हैं सब का राष्ट्रीयकरण करके, समाजीकरण करके जितने पब्लिक सेक्टर को बढ़ाना चाहिये और निजी क्षेत्र को घटाने की कोशिश करनी चाहिये।

अभी हमारे स्वतंत्र पार्टी के लीडर श्री डाह्याभाई पटेल और जन सच के जो स्थानीय प्रेसिडेंट महावीर जी हैं उन्होंने दबी जमान से कहा कि पब्लिक सेक्टर कामयाब नहीं हो रहा है और कुछ इधर-उधर मसाला

मिर्च लगा कर इधर-उधर की बात करने की कोशिश की। मैं कहता हूँ कि पब्लिक सेक्टर में जो यह कहा जा रहा है कि इतना नुकसान हो रहा है उसकी वजह क्या है, कुछ तो यह कि इनका हिसाब, इनका आकड़ा ही कुछ इस तरह से चलता है और दूसरी बात यह है कि इसमें जो गन्ती होती है वह ये जो आई० सी० एस० और आई० ए० एस० लोग मुलाजिम हैं, जो ब्यूरोक्रेट्स हैं, उनको ही हमारी सरकार इन कल-कारखानों को चलाने के लिये रखती है, उनकी वजह से है। रूस में भी डिकलाब हुआ तो लेनिन ने यह गल्ती नहीं की, सरकारी लोगों को यह काम नहीं दिया बल्कि जितने कल-कारखानों के मालिक थे उनका सामाजीकरण कर के उनको उसने लगाया। यहाँ भी टाटा है, बिड़ला है, श्रान्ति प्रसाद जैन हैं, इनको मैंनेजर एव नौकर बनाये और उनको इतना तनख्वाह दे कि वह काम करे और उनसे काम ले कर के इनको चलाये। आज जहाँ-जहाँ राष्ट्रीयकरण की बात होती है तो वहाँ उसको चलाने वाले सरकारी मुलाजिम हैं जिनको कि इस के ए० बी० सी० डी० का भी ज्ञान नहीं। जो काम लेनिन ने किया वह करना चाहिये। फिर जो उद्योग के मालिक हैं उनको भी जीविका देनी है, जितना मुआविजा मांगते हैं, जितनी क्षतिपूर्ति मांगते हैं वह दे नहीं सकते कागज का टुकड़ा दे देगे, वाड दे देगे तो उससे पेट भरेगा नहीं, जैसे कि जमींदारों को दिया या और लोगों को दिया। तो जो कल-कारखाने चलाने वाले हैं उनको लेना चाहिये, उनके हाथ में यह काम सुपुर्द करना चाहिये, उनको नौकरी भी हो जायेगी, उनके परिवार का और उनका ऊँचा रहन-सहन भी होगा और वह मन लगा कर कल-कारखाने को चलायेंगे। वह जानते हैं कल-कारखाना चलाना, वह जानते हैं कि किस तरह से फायदा किया जा ता है। अभी जो है इनको तो पता ही नहीं है, उन बेचारों ने तो एडमिनिस्ट्रेशन किया, शासन किया, वह कल-कारखाने क्या चलायेंगे। इसलिये जो गल्ती होती है और

[श्री शीलभद्र याजी]

हमारी आमदनी में वृद्धि नहीं होती है उसकी वजह यह है कि उनको चलाने का काम हम एक्सपर्ट को, दक्ष लोगों को नहीं देते हैं। इस लिये जो कल-कारखाने चलाने वाले हैं उनके हाथों में यह सुपुर्द करना चाहिये, उनको जनरल मैनेजर बनाना चाहिये या जो भी आप बनाये और यदि उनको काफी से काफी दें तो भी उस में ज्यादा से ज्यादा फायदा होगा। इस लिये हमारी अपनी सरकार से यह माग है यह जो समाजवाद की गति है, रफ्तार है इसको तेज करना है और तेज करते हुए अब टाइम मुकर्रर कीजिये। ठीक है कि मिक्सड एकानामी चली, गंगा जमुना की नीति चली लेकिन सब फेल हो गई, अब उससे काम चलने वाला नहीं है। पूँजीपति लोग बड़े होशियार हैं, बड़े चालाक हैं, भ्रष्ट हैं। यह पोलिटिकल पार्टीज को भ्रष्ट करने हैं, नेताओं का भ्रष्ट करने हैं, इनमें इतना जादू है, इतना मत्तर है कि इनको जल्दी से जल्दी खत्म कीजिये, खत्म करने से मेरा यह मतलब नहीं कि व्यक्तिगत रूप से खत्म कीजिये, मैं यह नहीं कहता, मैं यह कहता हूँ कि उस सिस्टम को, प्रथा को खत्म कीजिये। जमींदारी को खत्म किया, सूर्यवंशी चन्द्रवंशी सब को खत्म किया लेकिन फिर भी उनको रखा, उनको प्रिवी पर्स भी देते हैं, उनको पेंशन भी देते हैं। तो इसी तरह से हो। इसलिये जल्दी से जल्दी टाइम मुकर्रर करे। 1970 ई० के 31 दिसम्बर तक आप सोशललिस्ट रिपब्लिक डिक्लेयर करे, जो बड़े-बड़े उद्योग हैं, कल-कारखाने हैं, सब का समाजीकरण करे, चाहे वह विदेशी हों या देशी हों दोनों का करे। इससे हमारे पास काफी पूँजी होगी। आज यह है कि हड़ताल चलने लगती है। मैं हरियाणा एलेक्शन में गया था, वहाँ जितने मुलाजिम हैं सब हड़ताल पर हैं। ठीक है कि केन्द्रीय सरकार की तरह ही उनको भी मिलना चाहिये, आमदनी हो तो मिलना चाहिये, जरूर मिलना चाहिये लेकिन रुपया नहीं है और रुपया आयेगा

कहाँ से ? रुपया तो सब पजीपतियों के कब्जे में है ? हमारी सरकार उनसे 80 परसेंट टैक्स के रूप में लेती है लेकिन उनके पास बही खाते दो दो चलते हैं, एक में कुछ दिखाते हैं और दूसरे में कुछ दिखाते हैं और पूरा पैसा रख लेते हैं। इसलिये जब तक चाहें देशी हो या विदेशी हो सब का समाजीकरण करके काफी से काफी पैसा नहीं लेगे तब तक कुछ नहीं होगा। उनसे इसको लेने से हमारे मुल्क की आमदनी भी बढ़ेगी और जो कर्मचारी हैं, चाहे केन्द्रीय कर्मचारी हों या और, कर्मचारी हो उनको काफी दे सकेंगे। कभी टीचर्स, शिक्षक हड़ताल पर जाते हैं और कभी कोई और जाता है। तो इस तरह से जैसे कि समाजवादी देशों में कर्मचारियों को देते हैं वैसे ही दे सकते हैं। हमारे पाम गिस्सेज हैं लेकिन लगन की जरूरत है।

आप देखे कि डाह्याभाई पटेल की, रिएक्शनरी लोगों की, प्रतिगामी लोगों की शिकायत है, राजा जी की शिकायत है, कि यह सरकार कम्युनिज्म की ओर जा रही है और हमारी शिकायत है कि हमारी सरकार समाजवाद की ओर बहुत धीरे-धीरे चल रही है, कछुए की गति से चल रही है और यदि आप यह विश्वास करते हैं कि म्लो एंड स्टुडी विस दि रेस तो यह बहुत गलतफहमी है। जनता में असंतोष होगा और असंतोष की जो अग्नि उठेगी उसका कुछ पूछिये नहीं। ये जो 14 पार्टियाँ के लोग हैं ये तो और असंतोष को लाने हैं और उससे मुल्क खतरे में पड़ सकता है, मुल्क की युनिटी खतरे में पड़ सकती है समाजवाद खतरे में पड़ सकता है इस लिये इन लोगों को ठीक करने के लिये हम तो अपनी सरकार से गुजारिश करेंगे कि समाजवाद की जो गति है उसको जल्दी से जल्दी तीव्र करने की जरूरत है।

माननीय वाइसचेयरमैन साहब, हमारे सूबे की बड़ी बदनामी हुई, हमारे बिहार सूबे की बदनामी की गई। ५ करोड़ 26 लाख हमारी आबादी है और डाह्याभाई ने कह

दिया कि लोग हैं काम नहीं करते हैं, निकम्मे हैं। वह आबादी नहीं देखते हैं। ये इतने लोग हैं। अभी महावीर जी आंकड़े दे रहे थे और कहा कि 18 परसेंट इरिगेशन हुआ जब कि वह 31 परसेंट हो गया है। लेकिन हमारी आबादी पहले 40 करोड़ थी, जिसमें से 10 करोड़ हमने पाकिस्तान को दे दिया और 30 करोड़ रही और फिर 20 वर्ष में पैदा करके 51 करोड़ और कुछ लाख बना दिया। एक तरफ तो जितना रूस की आबादी है, अमेरिका की आबादी है, उतना पैदा कर दिया, तो दूसरी तरफ परसेंटज भी बढ़ा है, आदमी का परसेंटज बढ़ा है तो सिंचाई का परसेंटज भी बढ़ा, खाने वाले कितने लोग हो गये इसको वह देखते नहीं। इसलिये हमारे सूबे में यदि हमारी सरकार कुछ कर रही है, कोसी प्रोजेक्ट और गंडक प्रोजेक्ट, दो की यदि पूर्ति हुई, तो आध्र वाले कह रहे थे कि हमको सिंचाई दो। यह सब लोग उड़ीस वाले, आध्र वाले सब उछल गये। और आध्र के लोग पैदा करते हैं तो उनको सहायता और भी देनी चाहिये। आंध्र वाले यदि विशेष सुविधा चाहते हैं, तो उनको सपोर्ट करना चाहिये। इधर से और उधर से उनको बोलने नहीं दिया जा रहा था। मैं कहता हूँ जहाँ पैदावार हो सकती है, वहाँ इरिगेशन के लिये, स्टील प्लांट के लिये, सिंचाई के लिये, सबको सपोर्ट देना चाहिये, उसकी ताईद करनी चाहिये। इसलिए डा. ह्याभाई पटेल को यह कहना चाहिये था कि कोसी प्रोजेक्ट, गंडक प्रोजेक्ट, दोनों प्रोजेक्ट को जल्द से जल्द पूरा करना चाहिये। उससे हमारे पड़ोसी देश नेपाल को भी फायदा है, हमको भी फायदा है। गांधी जी ने भी कहा था कि उत्तरी बिहार भारत की श्रेणी है। वहाँ बड़ा जरखेज इलाका है और पैदावार खूब होती है। तो यदि हम दोनों प्रोजेक्ट पूरा कर दें, तो बिजली भी मिलेगी, उसके साथ कल कारखाने भी लगेगे और इतना पैदा करेगे कि केरल को, दूसरे प्रान्तों को, जहाँ जहाँ भी अन्न की तकलीफ है, सब को खिला सकते हैं और हमारी पापुलेशन

जो बढ़ी है उसको भी खिला सकते हैं। इसलिये हमारे जो दो प्रोजेक्ट कोसी और गंडक प्रोजेक्ट हैं उनको जल्दी से जल्दी पूरा किया जाय।
(Time bell rings)

वाइस चेयरमैन महोदय, घंटी पड़ गई है और मैं आपकी आज्ञा को मानूंगा। हिन्दुस्तान की सुरक्षा को देखते हुए इस तरह के जो एलीमेन्ट हैं, जो प्रो-पाकिस्तानी हों या प्रो-बाइनीज हों या होस्टाइल मीजाज या होस्टाइल नगाज हों या होस्टाइल कूकी हों, ये जो इस तरह के एलीमेन्ट हैं, इनके बारे में बार-बार हमारी शिकायत रही है कि केन्द्र सरकार की पालिसा बड़ी "वीन निड" है, डिलमिल है, इससे हिन्दुस्तान की आजादी और सुरक्षा को खतरा पड़ेगा, इसलिये सरकार को मुस्तैदी करनी चाहिये और सच्चाई के साथ जो उम तरह के एलीमेन्ट हैं, तत्व हैं, उनको दबाना चाहिये। इन शब्दों के साथ मैं फिर इस विधेयक की ताईद करता हुआ सरकार से गुजारिश करूंगा कि ममझती की गति को तीव्र करे। जय हिन्द।

श्री राजनारायण (उत्तर प्रदेश) : मैं इस विधेयक का विरोध करने के लिये खड़ा हुआ हूँ और आपके द्वारा सरकार से एक निवेदन करना चाहता हूँ कि आज जो उनका मंत्री परिषद् है उस मंत्री परिषद् में जो एक होड़ लगी हुई है उस होड़ को देखते हुए क्या सरकार यह उचित समझती है कि इस देश का एक भी पैसा खर्च करने की उसको इजाजत दी जाय। श्रीमन्, आप भी आश्चर्य चकित होंगे कि जो आज होड़ लगी हुई है कांग्रेस मंत्रिमंडल में कि चीन के साम्राज्यवाद का प्रथम वाइसराय इस मंत्रिमंडल का कौन सा सदस्य बने ? इस वाक्य पर फिर से विचार कीजिये : चीन के साम्राज्यवाद का प्रथम वाइसराय इस मंत्रिमंडल का कौन सदस्य बने ? क्योंकि अगर यह होड़ नहीं है तो सारे के सारे विभाग चाहे वह फाइनेंस डिपार्टमेन्ट हो, चाहे वह होम डिपार्टमेन्ट हो, चाहे वह प्रधान मंत्री का डिपार्टमेन्ट हो, चाहे वह विदेश

[श्री राजनारायण]

मंत्रालय हो, आप सभी का देखें कि चीन की कौन ताकत बढ़ा रहा है, चीन का पड़ोसी हमारे मुल्क के साथ क्या खेल खेल रहा है, कहां कहां हमारे मुल्क की जमीन दबायी जा रही है, इसकी किसी को कोई चिन्ता नहीं और कांग्रेस पार्टी के लोग इस तथ्य को समझ लें। आज मैं इस तथ्य को रख रहा हूं कि कांग्रेस मंत्रिमंडल के सदस्यों में अब होड़ हो रही है कि चीन के साम्राज्यवाद का प्रथम बाइसराय यहां कौन होगा . . .

श्री शीलभद्र याजी : यह गलत बयानी कर रहे हैं।

श्री राजनारायण : और इसी होड़ में आज देश तबाह हो रहा है। मैं अपने मित्र शीलभद्र याजी की कद्र करता हूं, इसलिये कि उनके पुराने कुछ सुकर्म रहे हैं, आज के कुकर्मों से नहीं। आज यह कुकर्मों में रत हैं। अगर पुराने सुकर्मों को देखें, तो मुझे अहसास होता है कि शायद उनके दिमाग में परिवर्तन हो, फिर यह दिमाग के परिवर्तित रूप में हमारे पास आने के लिये उद्यत होंगे। हम श्री मोहन धारिया की कद्र करते हैं या उनके समकक्ष विचार करने वालों की कद्र करने हैं। मगर मैं परेशान हूं यह फंसे कहां हैं। ऐसी जगह फंसे हैं, जहां इतना जबर्दस्त दलदल है, कीचड़ है कि उसमें पैर रखते ही पैर नीचे जाता है और वह धड़ को और सारे शरीर को धंसाता जाता है। इसलिये मोहन धारिया और उनके समकक्ष लोग जो कांग्रेस पार्टी के सचेत लोग हैं, समझ लें कि देश को बचाने के लिये, चीनी साम्राज्यवाद से बचाने के लिये, मुल्क की सुरक्षा करना चाहते हैं, तो ज्यादा विलम्ब न करो, आज फौर्न कांग्रेस पार्टी छोड़ कर संसोपा में आओ। इस सदन में जो राजनीतिक दल हैं, उनके सम्मानित सदस्यों में मैं डंके की चोट कहना चाहता हूं कि यह मुल्क बन नहीं सकता है, यह

मुल्क सुधर नहीं सकता यदि आज भी मुल्क संयुक्त सोशलिस्ट पार्टी की नीति को नहीं अपनाएगा। देश की गरीबी मिटानी है, देश की बेकारी दूर करनी है, देश से हिन्दू मुसलिम में नफरत दूर करनी है, देश की सीमा की सुरक्षा करनी है, तो निश्चित रूप में मुल्क को संसोपा की नीति को अख्तियार करना होगा और जितने दिन वह संसोपा की नीति को अख्तियार करने से भागेगा, उतनी देर तक मुल्क जहन्नुम को जायेगा। इसलिए मैं एक एक कर के विभागों को लेता हूं।

पहले वित्त विभाग को देखा जाय। क्या विदेशी कर्जा घट रहा है या बढ़ रहा है? विदेशी कर्जा 6,200 करोड़ रु० हो गया है, यानी जितनी की आमदनी नहीं उतना विदेशी कर्जा है। आज देसी और विदेशी कर्जा मिलाकर 1 खरब 32 अरब हो गया है। फिर जब विदेशी कर्जा बढ़ता चला जाता है, आमदनी घटती चली जाती है, तो गरीबी बढ़ती चली जाती है, करोड़पतियों का कैलाश पहाड़ ऊंचा हो कर कंगालियों की खाई चौड़ी होती जाती है। तो बीस साल बाद इस शासन ने जो हमको दिया, क्या यही मुल्क को बनाने का रास्ता है। श्रीमन्, आज मंहगाई बढ़ी हुई है। अगर अंदाजा लगाइये तो मंहगाई 17 प्रतिशत बढ़ी है और मंहगाई रोकने के रास्ते में अगर कोई सम्मानित सदस्य आता है या किसी पार्टी के पास कोई उसके लिये नकशा है, तो वह एक पार्टी है संयुक्त सोशलिस्ट पार्टी। डा० राममनोहर लोहिया ने शुरू में कहा दाम बांधो, इनसान की जिदगी के लिये जो जरूरी चीजें हैं, उनको लागत के ड्योढ़े के अंदर बेचो और इस नीति को, इस कार्यक्रम को लेकर हम बराबर चिल्ला रहे हैं। जब तक दाम बांधा नहीं जायेगा, जब तक जरूरी चीजों के दाम की लागत और उसकी कीमत में एक और ड्योढ़े का रिश्ता नहीं निकलेगा, तब तक हमारा देश कंगाली की चपेट में पड़ता है।

पूँजीपतियों की लूट के सारे आंकड़े मैं आपको दे दूँ। चाहे मिट्टी का तेल ले लो। एक

बोतल मिट्टी का तेल कितने का बनता है ? हमारे हिसाब से 4 पैसा बोतल बनता है, 6, 7 आना बोतल सरकार का भाव होता है । 6 पैसा बोतल भाव बनना चाहिये । लेकिन 6 आना बोतल सरकारी रेट से बिकता है । वही मिट्टी के तेल का बोतल कहीं डेढ़ रु० कहीं 2 रु० बिकता है और ज्यों ज्यों इम्तिहान नजदीक चल रहे हैं, विद्यार्थियों को त्यों त्यों मिट्टी का तेल मंहगा मिलता है । ज्यादातर उत्तर प्रदेश और बिहार के इलाकों को मिट्टी का तेल जाता है । तो कहा उस पूरी बोतल का उतना पैसा आता है । तो मिट्टी के तेल में 10 पैसा जाता है सरकार को, 8 पैसे के करीब जाता है पूँजीपति के मुनाफे को और बाकी छोटे बनिये के लिए हो जाता है । इसके अतिरिक्त जब 6 आने का बोतल और अधिक दाम में बिकता है, तो वह चोरबाजारी में जाता है, भ्रष्टाचार में जाता है । कांग्रेसी राज्य में बीस साल में तीन कुँए खुदे । एक कुँआ है सरकार, दूसरा कुँआ है पूँजीपति मुनाफाखोर, तीसरा है उच्चाधिकारी, उनकी तनख्वाह, उनकी सहूलियत, उनके भत्ते और चोरबाजारी, भ्रष्टाचारी, इन्हीं तीन कुँओं में जनता की गाड़ी कमाई समा रही है । एक पार्टी है संयुक्त सोशलिस्ट पार्टी जो कहती है कि इन कुँओं को पाटो । जनसंघ कहता है इन कुँओं को कायम रखो, कम्युनिस्ट पार्टी कहती है इन कुँओं को थोड़ा सा कम कर दो और संयुक्त सोशलिस्ट पार्टी जो है वह डंके की चोट कहती है कि इन कुँओं को पाटो । जब तक यह कुँए पाटे नहीं जायेंगे, जनता की कमाई जनता के पास रहेगी नहीं । (Interruption) श्रीलभद्र याजी अगर ईमानदारी से दिल और दिमाग से हमारे कार्यक्रम और सिद्धांत को समझें, अगर उनमें बुद्धि है, तो संसोपा के पास आना ही पड़ेगा, देश को इसकी नीति पर चलना ही पड़ेगा । श्रीमन, आज हमारे देश में संवैधानिक मकट आ रहा है और देश तानाशाही की ओर जा रहा है । आज जनतन्त्र का नाम लिया जा रहा है, लेकिन देश तानाशाही की ओर बढ़ता ही चला जा रहा है । मैं मदन

को दो हाई कोर्टों की रूलिंग की व्यवस्था देना चाहूंगा । एक कलकत्ता हाई कोर्ट और एक पंजाब हाई कोर्ट । कलकत्ता हाई कोर्ट ने अपनी रूलिंग में कहा है श्री पी० एन० लखनपाल बनाम पी० सी० घोष वगैरह के मुकदमे में कि राज्यपाल को बहुमत की सरकार को बरखास्त करने का पूरा हक है और राज्यपाल को अल्पमत की सरकार को प्रतिष्ठित करने का भी पूरा हक है । उसका डिमिशन का अर्थ लगाया है कलकत्ता हाई कोर्ट ने । उसके साथ ही पंजाब हाई कोर्ट ने भी जो व्यवस्था दी है राव वीरेन्द्र सिंह के मुकदमे में कि प्रेजिडेंट रूल किसी भी राज्य में बिना मन्त्रिमण्डल की सलाह के कायम हो सकता है । इन दो हाई कोर्टों की व्यवस्थाओं को देखा जाय । क्या यह जनतन्त्र है ? मैं श्री मोहन धारिया से पूछना चाहता हूँ कि अगर कलकत्ता हाई कोर्ट और पंजाब हाई कोर्ट खरे हैं और उस रूलिंग के मुताबिक काम होगा, तो इस मुल्क में जनतन्त्र सूखेगा और तानाशाही आयेगी चाहे डा० जाकर हुसैन के रूप में आये, चाहे रेड्डी के रूप में आये, चाहे गिरि के रूप में आये ।

आज हमारे देश में क्या हो रहा है ? कोई कारण नहीं था कि उत्तर प्रदेश में मध्यावधि चुनाव कराये जाते । कोई कारण नहीं था कि वहाँ पर राष्ट्रपति की शासन की व्यवस्था बढ़ाई जाती । वहाँ का गवर्नर कहीं का मुख्य मंत्री रह चुका है, कहीं का मंत्री रह चुका है, अब वह मुख्य मंत्री के आफिस में 10 बजे से 5 बजे तक बैठता है और तमाम सेक्रेटरीज आते हैं । उसको शासन का चस्का लगा है, इसलिए वह चाहता है कि जितने दिन सरक सके, उतने दिनों तक राष्ट्रपति को सलाह देकर अपनी खुद मुश्तयारी कायम कर सकेगा । आज उत्तर प्रदेश में हैवक क्रिपट हो रहा है । आज तमाम ब्योरोक्रेसी और नौकरशाही अपना सर उठाये हुए हैं । वहाँ पर जनतन्त्र को दफनाया जा रहा है और

[श्री राजनारायण]

मानवता को बिल्कुल गदरबूत किया जा रहा है तथा इंसानियत को गाढ़ा जा रहा है। इस चीज को अगर देखना है तो उत्तर प्रदेश में जाकर देखिये।

श्रीमन्, मैं निवेदन करना चाहूंगा कि उत्तर प्रदेश के मामले में हमारे मित्र श्री याजी यहाँ पर कई बार कह चुके हैं कि जो कुछ वहाँ पर हो रहा है, उसके लिए जिम्मेदार राजनारायण है। राजनारायण उस पार्टी का सम्मानित सदस्य है, जिस पार्टी की कथनी और करनी एक है। हम इस सदन में कई बार कह चुके हैं और आज भी कह देना चाहते हैं कि 'मुझे नफरत नहीं थी अंग्रेज की कौम व सूरत से, मुझे जो भी नफरत थी, वह थी अन्दाजे हुकूमत से। जो अपनों की हुकूमत आज रहमत हो नहीं सकती, तो अपनों की भी सूरत से मुहब्बत हो नहीं सकती।' अपने और पराये के माने क्या हैं? चाहे वह संविद सरकार हो, अगर उसने न्यूनतम कार्यक्रम को ठुकराया है, न्यूनतम कार्यक्रम को पूरा करने के लिए जो वचन जनता को दिये गये थे, उसको उसने पूरा नहीं किया, तो उस सरकार को गिराना हमारा कर्तव्य है, उसको गिराना हमारा धर्म है। हमसे बात करने की जुरत श्री याजी आपके जरिये करते हैं। यह वह पार्टी है, फौलादी पार्टी है डा० लोहिया की, इसको जरा ठीक से मूनी, जिसने कहा था कि संघर्ष संघर्ष है। मंत्री के आचरण और साधारण सदस्य के आचरण में संघर्ष के सवाल में कोई फर्क नहीं है। मंत्री मंत्री है। अगर बिगुन बज गया, रणभेरी बज गई, तो कच्छ के आन्दोलन में मंत्रियों को जाना ही होगा। हाँ, कोई इस तरह की कोई दूसरी पार्टी हो तो बोलो। यह एक शानदार पार्टी है, जिसने कह दिया कि हमको मुड़ना नहीं है, हम मड़ना नहीं जानते हैं, टूटना जानते हैं। अगर असूल को लेकर, सिद्धान्त को लेकर, पार्टी टूटती है तो टूट जाय, मगर वह मुड़ेगी नहीं। इसी

लिए उत्तर प्रदेश के मंत्रियों को हिदायत हुई थी कि तुम भाषों के सवाल पर यहाँ आओ और आ कर सत्याग्रह करो। हमने सभी मंत्रियों को हिदायत दी है कि कच्छ के आन्दोलन में जाओ। जो नहीं जाना चाहेगा, इन मुलायम गद्दियों पर बैठना चाहेगा, इन मुलायम गद्दियों पर चिपकना चाहेगा, तो मुझे विश्वास है कि समाजवादी आन्दोलन उनको निकालकर फेंकेगा। इस तरह का मुझे विश्वास है और इसी यकीन पर हम चल रहे हैं।

आगे हमारा कहना यह है कि बंगाल में स्पीकर हैं, हरियाणा में स्पीकर था। बंगाल के स्पीकर को राष्ट्रपति महोदय ने हटाया; क्योंकि वहाँ पर कांग्रेस नहीं थी। उत्तर प्रदेश के स्पीकर को राष्ट्रपति महोदय ने कायम रखा है; क्योंकि वहाँ कांग्रेस है। जरा आप देख लें कि किस तरह का तमाशा किया जा रहा है। आज बेईमानी इस तरह से की जा रही है कि अगर कोई अन्धा आदमी भी हो, तो वह भी उसको देख सकता है।

(Interruptions) इस तरह से कांस्टीट्यूशन को इन्टरप्रेट किया जा रहा है। और लागू किया जा रहा है। बंगाल में उसको भिन्न रूप में लागू किया जा रहा है, हरियाणा में भिन्न रूप से लागू हो रहा है और उत्तर प्रदेश में भिन्न रूप से लागू किया जा रहा है। मैं पूछना चाहता हूँ कि उत्तर प्रदेश में विधान परिषद् की क्या आवश्यकता थी। दो सदन न रहे क्योंकि बहुत से राज्यों में दो सदन नहीं हैं। जब उत्तर प्रदेश में विधान सभा भंग कर दी गई, तो स्पीकर तथा उनके सेक्रेटेरिएट को क्यों जारी रखा गया है। उत्तर प्रदेश में विधान परिषद् को क्यों जारी रखा गया है और वह वहाँ पर क्या कार्य सम्पादन करेगी। उस विधान परिषद् को भंग क्यों नहीं किया गया है। वहाँ पर चूँकि कांग्रेस का बहुमत है, वे समझते हैं कि अगर विधान परिषद् भंग हो जायेगी, तो फिर से चुनाव होंगे और चुनावों में क्या गति होगी, इसको कोई नहीं जानता

है। उस समय कांग्रेस बहुमत में नहीं होगी, तो जो विधान परिषद् के बहुमत से अड़ंगा लगाया जा सकता है वह नहीं लगेगा। इसी वजह से वहां पर विधान परिषद् को कायम रखा गया है। श्री मोहन धारिया जी नमस्कार। मैं अपने भाई श्री मोहन धारिया जी से कभी बड़ा दुलार करता हूँ, क्योंकि उनके मुखारविन्दु में कभी अच्छे शब्द निकलते हैं। क्या राजाओं का प्रिवी पर्स बन्द हुआ ?

श्री शीलभद्र याजी : बन्द होगा।

श्री राजनारायण : होगा और जब हमारी ताकत आयेगी तो फौरन बन्द हो जायेगा। यह चीज होकर रहेगी और तुम इसको सुनोगे। बैंकों के राष्ट्रीयकरण के बारे में बार-बार चर्चा आती है और इसके सम्बन्ध में हमारे मोरारजी भाई ही बतलायेंगे। श्रीमती इन्दिरा जी ने तो रुपये का डिवैल्युएशन किया, मगर कांग्रेस का हर सदस्य शब्दों का अवमूल्यन करने पर तुला हुआ है। आज वर्ड्स का डिवैल्युएशन किया जा रहा है इस कांग्रेसी सरकार द्वारा।

इसके बाद मुझे यह दुःख के साथ कहना पड़ता है कि आज हमारा देश टूट रहा है, इस तेज रफ्तार से टूट रहा है, जिसके बारे में कुछ नहीं कहा जा सकता है। जिन लोगों ने इस देश का आजाद कराने में अपना खून बहाया था, उन्हें अन्दाज होगा मुल्क की आजादी हासिल करने में, जिन लोगों ने रक्ती भर भी खून नहीं बहाया, उनको इस मुल्क के टूटने पर दर्द नहीं होगा। इसलिए जो लोग देशहित की चिन्ता से दूर हैं, उनके लिए मैं कुछ नहीं कहना चाहता हूँ। मगर मैं जानता हूँ कि हमारे सामने कुछ लोग बैठे हैं, जिन्हें मुल्क के लिए चिन्ता है मगर वे आज गलत जगहों पर बैठ हुए हैं। इसलिए मैं उनसे कहना चाहता हूँ कि मद्रास में क्या हो रहा है, आसाम में क्या हो रहा है और नागालैण्ड में क्या हो रहा है। आज देश की आन्तरिक

स्थिति क्या हो रही है। कहीं आपने देखा कि अपने देश में जो जागर लगाने वाले लोग हैं, शोषित पीड़ित लोग हैं, उनको राहत देने के लिए सरकार ने कोई काम किया है। क्या आपने कहीं देखा कि हरिजनों के उत्थान के लिए इस सरकार ने कुछ किया। आज आजादी को हुए 21 साल हो गये हैं और जितना समय बढ़ते जाता है, उतना इन लोगों पर उत्पात बढ़ता ही जाता है। आज आन्ध्र प्रदेश और मध्य प्रदेश में क्या हो रहा है। आज उत्तर प्रदेश में क्या हो रहा है। हमारी पार्टी के जनरल सेक्रेटरी श्री राम सेवक यादव उत्तर प्रदेश गये हैं, तो वहां बाराबंकी में क्या हो रहा है। आज उत्तर प्रदेश में राष्ट्रपति का शासन है और गवर्नर बैठे हुए मजा ले रहा है। जब हरिजनों के ऊपर अत्याचार होते हैं, उनको जिन्दा जलाया जाता है, तो राज्यपाल को शर्म नहीं आती कि वह बाराबंकी जाय, जो लखनऊ से 16 मील की दूरी पर है। (Interruption) हमने यह दाढ़ी छोटी करवा दी जब कि 1956 में विश्वनाथ के मंदिर में वाराणसी में हमने हरिजनों को लेकर प्रवेश किया था। उस समय पुलिस ने हमारी गर्दन पर दो तरफ लाठियां चलाई और हमारी दाढ़ी पकड़ कर दो फलिंग तह खींच ले गई वह तो कोई परिचित दरोगा आया जिसने कहा कि यह तो राजनारायण है क्या कर रहे हो, तब कहीं हम पी० ए० सी० के जवानों से जाकर के बचे। उसके बाद हमने अपनी दाढ़ी छोटी कर ली ताकि यह मुट्ठी में न आये। 1956 के बाद की यह स्थिति है।

मैं अब पूछना चाहता हूँ कि डेमोक्रेसी में धन की इज्जत रहेगी या डेमोक्रेसी में जन की इज्जत रहेगी। आज जन की इज्जत नहीं है, आज धन की इज्जत है। शीलभद्र याजी हंस लें मगर हमारा दिल रो रहा है। क्यों रो रहा है। आज बिहार में चुनाव हुआ, उत्तर प्रदेश में चुनाव हुआ, दूसरे इलाकों में चुनाव हुआ और पैसे की बदौलत चाहे उनके पास

[श्री राजनारायण]

कोई सदस्य रहे हो या न रहे हों मगर डके की चोट पर सभी पार्टियों के मान का मर्दन कर के और जीत कर के लोग चले आये हैं। कल हमने नाम भी लिया था श्री पोद्दार और श्री जयपुरिया का। न उनका कोई दल है, न उनका कोई संगठन है, मगर उन्होंने पार्टियों के अन्दर भी गद्दारी करना सिखाया और उस गद्दारी का उनको इनाम मिला। उस इनाम की बदौलत जीत कर के आज वे यहाँ आकर बैठे हैं। मैं पूछना चाहता हूँ कि पंजीपतियों के पैसे से जो लोग अपनी पार्टी के साथ गद्दारी करते हैं क्या ऐसे ही लोग . . .

श्री शीलभद्र याजी बिहार तथा यू० पी० में कितने एस० एस० पी० के लोगों ने अपनी पार्टी के साथ गद्दारी की इसका माननीय सदस्य हिमाचल दे।

श्री राजनारायण मैं खुद बहुत शर्मिदा हूँ, मेरा मस्तक नत है, मैं उसके लिये अपनी छाती नहीं फुला रहा हूँ। मैं अपनी शर्म को महसूस कर रहा हूँ, मैं निर्लज्ज नहीं हूँ, मैं बेहया नहीं हूँ शीलभद्र याजी की पार्टी के लोगों की तरह जो कि बेहयाई को भी स्वीकार न करे और अपनी कमजोरियों को भी कबूल न करे। मैं अपनी कमजोरियों को कबूल कर रहा हूँ। इसीलिये मैं कह रहा हूँ कि आज धन और पैसे का महत्व बढ़ रहा है। ज्यों-ज्यों पैसे का महत्व बढ़ता जायेगा, त्यों-त्यों इंसान का महत्व गिरता जायेगा और यह डेमोक्रैसी के सिद्धांत के विरुद्ध है। इसलिये मैं कहना चाहता हूँ कि यदि हम जनतंत्र को पनपाना चाहते हैं, तो धन की विषमता को खत्म किया जाय। है कोई पार्टी यहाँ संसोपा को छोड़ कर जो पार्टी कहती है कि छोटी और बड़ी आमदनी का रिश्ता बनाओ। अगर छोटी आमदनी एक हो तो बड़ी आमदनी दस से ज्यादा हर्गिज हर्गिज न हो। किस पार्टी ने अपने चुनाव घोषणा पत्र में यह

लिखा है सिवाय संसोपा को छोड़ कर। इसलिये हम कहते हैं कि 1,500 रु० में ज्यादा आमदनी और खर्चा कोई न कर पाये। अगर 1,500 की आखिरी सीमा बाध दी जाय तो कम से कम 15 अरब रुपया मालाना बच जायेगा, उसी रुपये में नये नये रोजगार खुलेंगे, नई नई सड़कें चालू होगी, नल-कूप लगेंगे, बाध बनेंगे, नहरे निकलेगी और नये कर लगाने की जरूरत नहीं होगी जैसा कि मोगराजी भाई लगाने जा रहे हैं।

मैं यह भी कहना चाहता हूँ कि आज देश का अनुशासन टूट रहा है, क्योंकि पार्टियों का अनुशासन टूटा है, कांग्रेस पार्टी का अनुशासन टूटा है, कम्युनिस्ट पार्टी का अनुशासन टूटा है, जनसंघ का अनुशासन टूटा है और जब देश के अन्दर राजनैतिक दलों का अनुशासन टूटता है, तो देश खतरे में है यह एक सत्य प्रगट हो कर के रहेगा। इसलिये मैं बहुत ही चिंतित हूँ। लेकिन मैं यह कहना चाहता हूँ कि संसोपा के अनुशासन के हाथ बहुत लम्बे हैं। उसमें जो अनुशासन-विहीन है, उनको संसोपा अपने लम्बे हाथों में दबायेगी और दबोच कर के उनको उचित स्थान पर रखेगा। इसलिये हमको अपने बारे में मुगलता नहीं है।

अब मैं श्रीमन्, यह कहना चाहता हूँ कि 15 अगस्त 1947 को जो वक्ता अंग्रेज हमको दे कर गये थे, भारत की सरकार हिम्मत के साथ उस भूमि को अपनी मातृ-भूमि नहीं कहती है। मैं चाहता हूँ कि आज जो कांग्रेस पार्टी के अन्दर देशभक्त लोग हैं, उनको मुक्तकंठ से यह कहना चाहिये कि 15 अगस्त, 1957 को जो मानचित्र भारत का रहा है उसमें एक इंच जमीन का खण्डन करना मुल्क के साथ गद्दारी होगी और देश के साथ गैर वफादारी होगी। क्या आज कांग्रेस पार्टी इसको कहने के लिए तैयार है। आज हमारे ऐडवोकेट कौन हैं।

कि हम हाई कोर्ट चले आये क्योंकि हमारा मुकदमा डिम्कस होगा। मैंने उनसे कहा कि मैं आज उसी पर बोलना चाहता हूँ और वह है कच्छ का मामला। 30 जून, 1965 का जो कच्छ ऐग्रीमेंट है उसमें क्या भारत की सरकार ने यह नहीं लिखा है कि भारत की वैल-इस्टैब्लिश्ड बाऊंडरी लाइन है, भारत की सुनिश्चित सीमा है और उसको केवल जमीन पर खींचना है। क्या उसी में नगर मार्कर के दो इनलेट्स हमारे नहीं हैं क्या उसमें धारा बन्नी हमारा नहीं है। क्या 5 मई, 1965 को इसी सदन में श्री लाल बहादुर शास्त्री ने डा० लोहिया के मवाल के जवाब में यह नहीं माना था कि कजरकोट हमारा है, मगर अब कंजरकोट पाकिस्तान का हो चुका। तो जब भारत की सरकार इस जमीन को अपना मान चुकी है और वह जमीन आज समझौते के मुताबिक पाकिस्तान को देनी पड़ रही है तो भारत की सरकार किस मुह से यह कह सकती है कि हम ऐडमिनिस्ट्रेटिव आर्डर (प्रशासनिक आदेश) से वह जमीन दे देगे। जिस इस्तेमाल के दिमाग में संविधान के प्रति वफादारी है क्या वह कभी इस बात को स्वीकार कर सकता है कि इंटरनेशनल ट्रिब्युनल हमारी बाऊंड्री लाइन को तय करे। भारत की जो जमीन भारत की सरकार ने मानी वह भारत की जमीन है। अगर अंतर्राष्ट्रीय फैसले को मान कर के वह जमीन हमें देनी पड़ेगी तो संविधान के मुताबिक हमें पार्लियामेंट में आना ही होगा। आज प्रत्यक्षतः संविधान का उल्लंघन भारत की सरकार करने जा रही है क्योंकि कांग्रेस पार्टी समझती है कि पार्लियामेंट में आज उसका बहुमत नहीं है, वह दो तिहाई बहुमत से उसको पास नहीं करा सकती, इसलिये आज ऐडमिनिस्ट्रेटिव आर्डर से अपनी मातृभूमि को कांग्रेस सरकार, इन्दिरा की सरकार खंडित करने जा रही है।

श्रीमन् एन विरय की अगर मैं चर्चा नहीं करूँ तो हमारे कर्तव्य की पूर्ति नहीं होगी। सिर्फ तीन दिन पहले दिल्ली में एक जलसा हुआ श्रीमती इन्दिरा नेहरू गांधी ने उसका उद्घाटन किया मैं भी उसमें बुलाया गया और मैंने भी अपने खयालान का इजहार किया कि हिन्दू मुस्लिम युनिटी कैसे हो। वहाँ यह प्रश्न हुआ था कि क्या हम ईमानदार हैं। मैंने कहा था कि जितने लोग यहाँ राजकाज में लगे बैठे हैं सब आज कबूल करते हैं कि हिन्दू मुस्लिम समस्या को उलझाया है राजपुरुषों ने। वहाँ तीन बातें मैंने कही। 1951 में 1952 के चुनाव के पूर्व अलीगढ़ में हिन्दू मुस्लिम दगा कराया गया। 1956 में 1957 के चुनाव के पूर्व अलीगढ़ में हिन्दू मुस्लिम दगा कराया गया। 1961 में 2 अक्टूबर को गांधी जयन्ती के दिन अलीगढ़ में हिन्दू मुस्लिम दगा कराया गया 1962 के चुनाव के पूर्व। ऐसा क्यों हुआ इसका पता लगाइये। क्या रूलिंग पार्टी ने दगे नहीं कराये। उसने कराये हैं इसके पूरे प्रमाण हमारे पास हैं। वहाँ हफ्ते हफ्ते रह कर के पूरी गपट हमने दी है नेहरू जी को, चन्द्र भानु गुप्त जी को, सम्पूर्णनन्द जी को मगर सब को ताक पर रख दिया गया। एक तरफ मसजिद गिरवा देंगे मुसलमान कट जायेंगे और दूसरी तरफ चपरकट्टू मुसलमानों को बुलायेंगे और कहेंगे कि पैसा ले लो, मसजिद बनवा दो। अपने चपरकट्टू कांग्रेसी मुसलमानों के जरिये मसजिद बनवा देंगे ताकि वहाँ के मुसलमानों के वोट कांग्रेस को मिल जायें। जो मरे हुये मुसलमानों के घर होंगे उनमें कुछ पैसा बटवा देंगे और कहेंगे कि चलो हो गया। बड़ी शार्ट मेमोरी है, याददाश्त कम रहती है, लोग भूल जाते हैं.

4 P.M.

SHRI B V ABDULLAH KOYA (Kerala): Why are communal riots there at Chickmagalur and Mangalore?

श्री राजनारायण : उसका जवाब हमारे मित्र दे देंगे उनको ज्यादा जानकारी है। मैं जानता हूँ रांची के बारे में मुरसंड के बारे में, मैं जानता हूँ मुजफ्फरपुर के बारे में, मैं जानता हूँ मेरठ के बारे में, मैं जानता हूँ इलाहाबाद के बारे में। ईमान को सामने रख कर मैं आपकी खिदमत में अर्ज करना चाहता हूँ कि कांग्रेस पार्टी में दो दल है एक के नेता हैं श्री शेरवानी जो इस सदन के सम्मानित सदस्य हैं और दूसरी है विशम्भर की पार्टी जिनकी दाढ़ी इतनी बड़ी है। विशम्भर की पार्टी शुद्ध हिन्दू है और शेरवानी की शुद्ध मुसलमान। एक पार्टी यह है जिसने अपने को हिन्दुत्व का ठेकेदार समझ लिया है। जब कांग्रेस पार्टी दो दलों में विभक्त हो गई एक हिन्दू की हिमायत करेगी और एक मुसलमान की हिमायत करेगी तो दंगा होगा, दंगा रूक नहीं सकता जब तक कांग्रेस पार्टी मर नहीं जाती।

श्रीमन् इसी के साथ साथ मैं दोनों बातों की ओर ख़ास तौर से ध्यान दिलाना चाहता हूँ। एक की ओर थोड़े में हमारे मित्र श्री डा. ह्याभाई पटेल ने ध्यान दिलाया है। 20 मार्च, 1968 को श्री फखरुद्दीन साहब को एक मेमोरेण्डम दिया गया था और 18 मार्च, 1968 को श्री मोगारंजी देसाई को एक एक मेमोरेण्डम दिया गया था कानपुर के मजदूर नेताओं सर्वश्री विमल मेहरोत्रा और प्रभाकर तिवारी द्वारा। उन्होंने कहा कि तमाम कानपुर तमाम आसपास का जिला आश्चर्यचकित है कि चमड़े का कारखाना कानपुर में बनना था जिसके बारे में कमेटी ने रिपोर्ट दी थी अब एकाएक उस कारखाने को रायबरेली में क्यों बनवाया जा रहा है। उसमें कई कारण लिखे गए हैं। उसमें उन्होंने कहा है कि शुद्धतः जनहित को अवहेलना करके प्रधान मंत्री के निर्वाचन क्षेत्र को खिलाने के लिए वहाँ पर कारखाना चमड़े का कायम किया

जा रहा है। मैं चाहूंगा कि सरकार की ओर से इसकी कोई सफाई हो। हमने इसके बारे में प्रधान मंत्री को भी और सम्बन्धित मंत्रियों को बहुत पहले पत्र लिख दिए थे मगर उनका कोई समुचित उत्तर नहीं आया।

इसी के साथ साथ लूप फैक्टरी कानपुर में खुली थी। उस लूप फैक्टरी को देखा जाय। आज वह न के बराबर है। उसमें कई लाख रुपए केन्द्रीय सरकार के बर्बाद हो रहे हैं और उनमें अधिक लूप बनते थे वह बन्द हो गए। अगर लूप अनावश्यक है तो उस कारखाने को हटेशा के लिए उठा दो, वहाँ के मजदूरों को कहीं खपा दो, मगर अनावश्यक ढंग से लाखों रुपया जनता के धन का अपव्यय होना उचित नहीं है।

एक भारत ललित कला अकादमी है। उसको देखा जाय। उसमें श्री किशन खन्ना हैं। उनको स्वर्ण पदक दिया गया है। ये किशन खन्ना कौन हैं। वे स्वयं दो निर्णायकों में से एक निर्णायक थे। जो जज स्वर्ण पदक देने के लिए होते हैं उनमें से एक जज ये श्रीमान् स्वयं थे और इन्होंने स्वयं स्वर्ण पदक ले लिया। वह ललित कला अकादमी है जिसे भारत की सरकार चला रही है। दूसरे स्वर्ण पदक प्राप्तकर्ताओं की चित्रकारी के लिए भी इनके संग्रहालय से चित्र गए हैं जिनकी बदौलत लोगों को इनाम मिलते हैं। इसके साथ और गड़बड़ियों के बारे में 11 फरवरी को टाइम्स आफ इंडिया के प्रथम पृष्ठ पर अनेक समाचार प्रकाशित हुए हैं। 27 अक्टूबर, 1967 को ललित कला अकादमी की कार्यपालिका परिषद की बैठक में तब हुआ कि श्री पी० दासगुप्त और श्री किशन खन्ना सारे देश का दौरा करके चित्रकारी एकत्र करें और यदि वे चाहें तो अपनी चित्रकारियां भी दे सकते हैं जिन पर भा स्वर्ण पदक देने के समय विचार होगा, यानी सारी की सारी परिषद् आज इनको मुट्ठी

में हो गई है, हस्तमलक यानी जैसा चाहें फैसला करा लें। कार्यपालिका परिषद् की 11 फरवरी, 1968 की बैठक में यद्यपि इस गड़बड़ी की चर्चा हुई मगर अन्त में उसे नियमित करार दे दिया गया यानी, परिषद् के फैसले को नियमित करार दे दिया गया, जो जज हो उसके संग्रहालय से सारी चीजों को जुटाकर उस पर इनाम दे देना सही करार दे दिया गया। कला के नाम पर आज कितना अनर्थ हो रहा है इसे मैं आपके द्वारा माननीय सदस्यों की खिदमत में पेश करना चाहता हूँ। किशन खन्ना ने अपना संग्रह पूरा नहीं किया तथापि उनके टी० ए० के लिए 6 हजार का अग्रिम एलाटमेंट हो गया। यह सारी बात है। मैं आपसे क्या कहूँ आज हमारा देश टूट रहा है। हमने जिस उमंग, जिस उत्साह और जवानी भरे अरमानों को लेकर अंग्रेजों की चुनौती को स्वीकारा था वह सपने पूरे नहीं हुए। 8 अगस्त 1942 का प्रस्ताव

The State must necessarily be long to producing masses, workers in fields and factories. जो खेतों में काम करने वाले हैं कल-कारखानों में काम करने वाले मजदूर हैं उनके हाथों राजसत्ता आए, बापू का यह प्रस्ताव सपना का सपना रह गया, पूरा नहीं हुआ।

(Time bell rings.)

आप समय नहीं दे रहे हैं। कोई मौका हमें लगेगा जब यहां के सचिवालय के सेक्रेटरियों के बारे में चर्चा करूंगा। केन्द्रीय मंत्रिपरिषद् के करीब 4 सचिव हैं जो आज मारा का सारा प्रशासन चला रहे हैं। जिस दिन जिस मंत्री को चाहें उस मंत्री के बारे में अखबारों में तमाम भंडाफोड़ करके निकलवा दें और मंत्री तभी तक सुरक्षित हैं जब तक मंत्री उनकी भृकुटिविल सिता की ओर देखा करता है। आज नौकरशाही हाबी है। नौकरशाही के इशारे के विरुद्ध चल सके सरकार में ऐसी क्षमता नहीं रह गई है। सरकार गांधी जी का नाम लेती है, पुराने

ऋषि मुनियों का नाम लेती है। हमारे मित्र हाथी ज, पुराने संस्कृत के श्लोकों को कभी-कभी यहां पर उद्धृत किया करते हैं। उससे फायदा क्या? वही एक श्लोक—

“काव्यम् करोति परिजल्पन् संस्कृतं वा,
सर्वाकलासमाधिगच्छन् वाच्यमानां।
लोकस्थिति यदि न वेत्ति यथानुरूपं,
सर्वस्य मूर्खं किरस्य स चक्रवर्ती।”

इसका अर्थ है कि चाहे कोई संस्कृत ही में काव्य क्यों न करता हो, बोलने में सारी कला कुशलता लाकर क्यों न रख दी हो मगर यदि वह लोक की स्थिति का सही चित्रण नहीं करता है तो उनको मूर्खों का चक्रवर्ती राजा समझो। कांग्रेस पार्टी आज काजल की कोठरी बनी हुई है। हाथी जी चाहेंगे तो मैं उन्हें निकालने के लिए तैयार हो जाऊंगा। मगर इस काजल की कोठरी में कोई भला से भला आदमी जायगा तो उसके चेहरे पर कलिमा लगेगी। आज मंत्रिपरिषद् में जितने लोग हैं वह सब उस काजल की कोठरी से अपना चेहरा काला कर रहे हैं। इसलिए देश को बचाना है, एकमात्र कांग्रेस को वे लोग जो राष्ट्रपति हैं, जिनके अन्दर समाजवाद है, जिनके अन्दर जनतंत्र है, क्रान्तिकारिता है वे आज उन्हें न्योता देने जा रहा हूँ कि शीघ्रातिशीघ्र संयुक्त सोशलिस्ट पार्टी को अपनी पार्टी बनाओ, संयुक्त सोशलिस्ट पार्टी में आओगे तो देश को बचा लोगे, अपने को बचा लोगे, समाज को बनालोगे, नई जिन्दगी, नई धारा बहाओगे इसलिए हमारा न्योता है, कबूल करो पन्त जी अपनी जवानी को साकार करो।

SHRI BALACHANDRA MENON (Kerala): Mr. Vice-Chairman, every year this Appropriation Bill is placed before us and it is passed. But we have to see what really happens. The country goes on as before with no progress. I do not know why after these 20 years we have not been able to adopt such policies as would put the country on a sound economic basis or

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would make our economy strong and independent. Unfortunately such a thing has not been done. Even as far back as 1886 the national income of India was Rs. 20 and the expenses for a family would come only to Rs. 6. That was the position in 1886. Now 100 years after are we better? That I would like to know. When the East India Company was there or even afterwards when the direct British rule was there, the income was about Rs. 20 to Rs. 25 and the expenses would come only to Rs. 6. Now the cost of living has increased by 2 thousand per cent. This is what has happened. Is it for this that we fought our freedom battle? We fought our freedom battle so that our people can have enough food, our people can have shelter and clothing. Have we succeeded in that? I am sorry to say that our progress has been so slow that like that proverbial crab we have been going at times backwards. We have built up an economy which is really of a parasitical character. What is it that has happened? The drain from this country continues. It is against this that Ranade raised his powerful voice. It is against this drain that Kokhale raised his voice. Today the same thing continues. In the name of collaboration agreements we have sold our country's economy. In the name of industrialisation we have handed over all our industries to the monopolists. Every year the monopolists get strengthened. Every time we make our voice felt here, the monopolists get stronger. Your policies are intended only to strengthen the hands of the monopolists. All the commission reports have not helped you to put the economy on a sound basis because the neo-colonial economy has not been understood properly. When the direct British rule was withdrawn and when America stepped into the vacuum, it had a new method of approach and that is the neo-colonialist method. Through collaboration agreements, through supporting the monopolists they have built up a powerful force

which helps them to suck out the lifeblood of this country. I am sorry that the inheritors of the national movement, those of you who claim to have fought for this country—most of you, along with most of us, then fought for the national liberation—today you have played into the hands of the American imperialists. You have played into the hands of imperialists and made our country really much more bankrupt than before. Take the question of food. Have you a policy on food? Have you a policy on industrialisation? You do not have. A good rain sometimes may help you. When that is not there, again we are in difficulties. When there is a good crop, there are States that do not get food. The prices go on increasing. The cost of one measure of rice is Rs. 3. I am fully in agreement with the friend from Andhra who insisted that the Nagarjunasagar project should be immediately completed. I am entirely for help to Andhra but I would also request our Andhra friends to see that the price of Rs. 3 and Rs. 4 per measure for rice is cut down by liberalising the exports to other states not through blackmarkets but through proper channels. Unfortunately that is not done. The result is we have built up a black market. Perhaps the Government's new method is to allow the blackmarketeers to operate so that capital might get formed. This is how in the past centuries Britain managed to get its capital through open daylight robbery in the seas. Today the daylight robbery of our children takes place so that the monopolists may be in a position to have their capital. Is this the proper way? The hoarder, the blackmarketeer, the monopolists, all these people continue to have their powerful grip over the economy of the country resulting in the bankruptcy of the country. Every problem has reached an acute form during these 2 or 3 years. The problem of the minorities, religion, language, the hill-tribes, the State boundaries, food, industrialisation—all these have taken an acute form because in every one of these you

have bungled. I can give an example. My State which has got about 1400 people per square mile to-day is not in a position to solve any of the problems there because industrialisation has not taken place. It is a fact that we have done our best to get the maximum production from the agrarian sector.

SHRIMATI YOSHODA REDDY: You are not able to anything because of the wrong Government there.

SHRI BALACHANDRA MENON: I am not quarrelling with you. The failures may be there. I am not here to apportion the blame. The failure is there because we have not been able to see that these problems are of such great importance. We have failed to solve the problem of unemployment in spite of a maximum production per acre, with our rich coffee, cardamom, tea, rubber, oranges, spices like pepper etc. With about Rs. 170 crores that we give to you as foreign exchange we are not in a position to get our people fed properly. We were with you when you shouted against the Birlas. We were anxious that the titanium plant which was to be set up there need not be taken up by Birlas but what did the Government of India do? When our Chief Minister wrote 'We are prepared to scrap that agreement we do not want the Birlas to continue to have their monopolist firm set up there'—we agreed with you on that—did you give us an alternative scheme? Did you allow any other State sector industry to come there? You did not do that. When the iron ore in Calicut, which is having the highest iron content, is to be exploited, we do not get help from you. Take the fishing industry in Kerala which gives you about Rs. 20 crores now. We can easily raise it to Rs. 50 crores of foreign exchange but why not give us a few trawlers and make arrangements for deep-sea fishing there? Nothing is done. When socialist countries are prepared to give help and when their money is with you and when you are not making use of that,

at least why not allow us to make use of it and thus help the one State to rise up which now is backward in industries and has so many of problems to tackle. We have technicians there, we have polytechnics in every district and a few engineering colleges. We have enough of technical people. Why not allow us to use the help of the socialist countries. We have got unutilised grants from them. Why not allow that to be made use of?

The regional disparity that exists to-day will create greater problems. Although I am interested in seeing that the unity of this country is maintained at all costs because for that we fought and for that we stand, I request you to understand that this regional disparity, if not removed, is going to create the biggest headache and is going to be the greatest strain on national unity. Unless you give a helping hand and understand the problems of Kerala as the problems of all India, more talk of unity will not help. The backwardness of Kerala should be understood—also of Assam and such other backward states but I speak of Kerala because I know something about it—and I request you that this regional disparity should go. Our planning should be on that basis. It is not that big industrial areas should again be expanded and expanded. What is it that you are planning? Planning should be to see that these backward areas should at least be brought to the same level as other areas. But in this you have failed; your planning has failed. Will you make at least a new beginning? That is what we want to know. And unless that is done, planning has no value. And here is the time for it and our economy may improve a little, thanks to nature which has been very bountiful to us since last year after two years of drought and famine conditions. This is the time to take a bold lead and there is every possibility for the country's economy to improve, for which at least the right-thinking men on that side and this side should unite and take a

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strong stand and see that all those who stand for monopolists get defeated in there game.

This is all what I have to say.

SHRI SANDA NARAYANAPPA (Andhra Pradesh): Mr. Vice-Chairman, Sir, while supporting this Appropriation Bill I would like to bring certain important matters to the notice of this House. Because of the efficient steps taken by the Finance Ministry, the soaring prices of all articles, not only food, also other articles, have come down gradually, and it may lead us to a happy situation within a short time.

Our country being an agricultural country and most of the people being agriculturists, we have formulated so many irrigation projects, minor, major and medium-sized projects. But with all that we have not been able to produce more and meet the requirements of the country, and we have been getting foodstuffs from foreign countries worth crores of rupees. Everybody knows the secret of it; all our technical people, all our experts and economists know the secret, know where the solution lies, but yet we have not been able to meet this problem and solve this situation.

Now take for example Andhra Pradesh where there is a big and gigantic project which could not yet be completed for want of finance—it is the Nagarjunasagar project. With the completion of this project twenty or thirty lakhs of acres of land could be brought under irrigation. And if this large extent of land is brought under irrigation, so many lakhs of tonnes of foodgrains can be produced and the whole country could be supplied with foodgrains to the

required level, and the food problem could be solved to the satisfaction of the country. Also we can avoid importing food supplies from foreign countries. When such is the brilliant prospect, even then our Government are not giving adequate finance to complete that project, to send the water, the golden water stored in the dam, to feed more lands and thereby produce crops in abundance. I request the Finance Ministry to look into this matter. The State Government of Andhra Pradesh, many a time, at many conferences, and in the National Development Council also, have discussed the importance of this project and have put forward their arguments for this project convincingly and emphatically to their satisfaction and to the satisfaction of the country. In spite of the prospect of production of food in abundance arising from this project we are not able to receive adequate finance from the Centre. So I request the Finance Ministry to carefully look into this matter in view of the urgency of the food problem of the country awaiting a solution, and to give more finance immediately to complete this project, so that more food could be produced and the ryot's economic position could be strengthened, and the social order, and law and order could be peacefully maintained.

In this connection I would also like to bring to the notice of the House that there are certain famine areas. There are the normal droughts which affect the whole country in general. But there are also the chronic famine-stricken areas in some pockets throughout the country. We want to solve the food problem and we are undertaking irrigation projects. But then we have completely neglected those chronic famine-stricken areas. People are living there also. Land is there and water is there under the ground. Yet we are not able to supply electricity there. We are not supplying implements to dig more wells. We are not supplying more

drilling machines and more tractors. All these things must be supplied to the people there to drive out famine from those areas which yet are allowed to remain backward and famine-stricken. For example, in Andhra Pradesh there is Rayalaseema. Many a time hon. Members of Parliament, both in the Lok Sabha and in this Rajya Sabha, have spoken about the permanent relief measures to be undertaken to eradicate the famine in those areas. So many committees have been appointed. Experts have been sent there. Aerial survey of the areas has been done. But nothing has been done till now, I am sorry to say. At least now something should be done. Recently I came to know that two expert committees have been sent to the Andhra areas, i.e. to Vizag and Srikakulam, and the other to Anantapur. Those committees have gone there and the representatives of the local people, the M.L.As., the M.Ps. and other people, have met the committees and made their suggestions to the committees. But how far the Government has taken action on the reports of these committees and on the suggestions of the local representatives, I do not know. Our Government should immediately look into the matter and study the reports. The reports are readily available with them, the information is there. The people's cry is there. The people's hunger is there, and immediate action is needed now. I request that Government should immediately sanction money, send technical people, supply electricity and give more funds so that those areas could be protected against the ravages of famine and the ryots' economic position could be improved permanently. Unless those areas are permanently saved from the chronic famine conditions, the country's peace cannot be maintained and the country's economic condition cannot be improved to the required extent. As I said, Rayalaseema in Andhra Pradesh is chronically stricken with famine conditions and so the people are suffering there, and even in the

last twenty years we have not been able to solve that problem. At least now firm action should be taken. The reports are there. The measures suggested by the expert committees are there. Kindly reopen those reports and extend financial help and other facilities immediately to those areas.

In this connection I would like to bring to the notice of the House that while Andhra area formed part of the composite State of Madras, there was an agreement concluded in the year 1897 between the Mysore Government and the Madras Government and that agreement in the matter of distribution of waters of the Pennar and other river. Chitravathi was arrived at with the consent of representatives of both the Governments. Those rivers had their origin in Mysore State and they flow into the territory of Andhra Pradesh. Now the agreement entered into in the year 1897 was that Mysore Government should not construct any new projects up these rivers. But now the Mysore Government is constructing a new irrigation project at Nagalamadaka in Mysore State, at the higher level of the Pennar river, and obstructing the water supply to the Mid-Pennar Project constructed by our Andhra Pradesh Government, which is in violation of the principle laid down in that agreement of 1897. Also they have constructed a big tank at Magili Durga to store water, and this has naturally obstructed the flow of water which could be stored in the big tanks, namely, Parigi and Bukapatnam in Andhra Pradesh, which were constructed in good old days, in the days of Krishnadevaraya who ruled Vijayanagaram. From those days those tanks were getting water and the people in that area were able to irrigate their lands and produce foodgrains. Now that as been obstructed. This agreement I would like to bring to the notice of the Government of India and they should look into this matter and examine

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the principles laid down in this agreement and do justice to the people of that area of Anantapur District who are stricken by famine. The Govt. should help these backward areas and these problems should be settled at the higher levels. Though the State Governments of Andhra Pradesh and Mysore have discussed them many a time they could not come to any agreement. So at the higher level the Government of India should take up this proposal and solve these things permanently and thus give relief to that area.

Minor irrigation schemes are mostly needed in these areas, minor irrigation schemes like the sinking of wells, deepening of wells and tanks and so on. Supply of electricity is urgently needed in these famine-stricken areas and the Government of India should allot more funds and encourage the execution of such projects and thus eradicate famine from these backward areas. This will result in the production of more food and the Government should give top priority to minor irrigation projects, to the famine stricken areas. There is the Sri Sailam Power project in this region and there is also the ancient temple of the same name with the waters of the Krishna flowing nearby. The project is now under construction. It should be completed soon. If it is completed in a short time then electricity will be supplied at a cheaper rate to the ryots and this will result in not only more industries being started in that region but there will also be better production of foodgrains. Therefore I would request the Government to be kind enough to look into this matter and give top priority to such urgent needs and to see that these projects are completed immediately.

Regarding industries, as you know, major industries are not there in Andhra Pradesh. Therefore unemployment is there and poverty is

there. Under-employment is also there prevailing in all parts and we are not able to solve these problems. Therefore I would like the Government of India to take steps to see that more major industries are started in Andhra Pradesh and employment potential is thus created for the people and prosperity comes to the region and these backward areas also come up to the level of other parts of the country.

There is another problem to which I would like to refer and that relates to the handloom weavers. In the Southern States there are about 30 to 40 lakh handloom weavers and these people are facing difficulties. Whatever they are able to produce they are not able to find a market for sale. The slump is so very severe. No adequate finances are flowing into this sector and as such there is unemployment among these people. Many years back our senior politician Shri Rajaji when he was Chief Minister of Madras State made a statement in the Assembly and they also passed a unanimous resolution there that sarees and dhotis should be permanently set apart for the handloom sector. Unless that kind of a step is taken by the Government there can be no salvation for this industry and the difficulties of the handloom weavers cannot be mitigated. I would request the Government to examine this question once again. We all want to work for and reach the goal of a socialist pattern of society. But at the same time we are not taking adequate steps to improve the lot of those people who are depending on cottage industries, handicrafts and rural industries. I would request the Government to bestow immediate attention on this matter and solve the problem. They should take a bold decision so that they may be able to give at least a living wage to the handloom weavers. This is my earnest request and appeal to the Government. I request the Government to act immediately.

Another thing to be seen is that this industry should be supplied with the raw materials it needs, like cotton yarn, chemicals, dyes and so on. They are not supplied properly and at reasonable rates. In this connection I may mention that yarn is supplied to the composite mills at a cheaper rate than to these people. Since a long time the handloom weavers' associations and their federation of handloom cooperatives have been agitating for the supply of yarn to them at the rate at which it is being supplied to the composite mills. This is an honest and simple request. These things should be discussed and decided and finally settled so that lakhs and lakhs of these people who are depending on this industry may be benefited. (Time bell rings).

SEVERAL HON. MEMBERS: This being his maiden speech, a little more time may be given to him.

SHRI SANDA NARAYANAPPA: There are mineral deposits in Rayalaseema and other backward areas. Recently the Government of India conducted an aerial survey of the region and the reports are there about the mineral deposits, such as gold, diamond, copper, iron and asbestos deposits and so on. If industries are to be encouraged to come up in these areas, these mineral wealths can be utilised. For this the Government should apply their mind to it and give finances and formulate schemes and start them in those areas where the raw materials are there. Since there are the raw materials already and since labour is also there, the production will be cheaper and the cost price will be low and so we can supply the finished goods to the consumers at reasonable prices. But we are not looking into these things. We are starting industries where there is no raw material, where there is no water supply. Like that with so many disadvantages we start industries in different areas. But here are places where you have

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abundant mineral wealth, where you have the water supply. So we can start industries there and help the people there to combat poverty, and to bring themselves up economically and come up to the level of other sections of our people in the country.

I mention all these points in the hope that the Government will be able to solve some of these problems at least this year, to give relief to those people in view of the backwardness of the area and the urgency of the needs of the people.

I would like to congratulate the hon. Deputy Prime Minister and Finance Minister once again on his presenting such a balanced Budget as he has done compared to the previous year's Budget. He has won the appreciation of business people and the common man alike. Of course in the matter of postal rates, his proposal is not very favourable. But that also has been done after careful consideration. I appreciate the Budget proposals and I congratulate the Finance Minister on the steps he has taken. He has also taken steps for social control over banks. Effective steps have been taken to maintain and keep down prices of commodities to the satisfaction of the common man. I hope that still further steps will be taken by the Government to bring down prices because we know the sufferings of the common people. We know what amount of suffering there is among the labouring classes, among the salaried people, those with fixed incomes and so on. They cannot feed their children properly. They cannot educate them and they have to undergo so many difficulties. We should bring about such an economic situation that the prices may come down and people may feel happy and we may be able to reach soon the goal of a socialist pattern of society. With these observations, Sir, I resume my seat.

SHRI A. P. CHATTERJEE (West Bengal): Mr. Vice-Chairman, Sir as far as this Appropriation Bill is concerned, one particular fact stands out glaringly and it is this that looking at this you feel that it is the Appropriation Bill of a bankrupt State. When I say a bankrupt State I do not use that word as just an ornament. Sir, you just look at the figures here. The entire appropriation demanded for the year 1968-69 is a little over Rs. 15,462 crores including of course the amounts charged on the Consolidated Fund. Out of this sum of Rs. 15,462 crores or a little above that I find that debt charges come to Rs. 9440 crores. That is to say, out of the total appropriation that you are demanding of the House more than half is going towards repayment of debt. I do not say that if we had incurred debt we should not repay it far from it. But the point is this that it only shows the complexion of the financial state of the country. If out of the Rs. 15,462 crores of expenditure that you want to incur in a year you have to pay more than half for repayment of debt that only shows what a sorry state those Treasury Benches have brought the economy of India to. Therefore as I was submitting this is the Appropriation Bill of a bankrupt State. Not merely that. You are not merely paying this huge amount for repayment of debt but also in spite of the boasted bumper harvest of this year you are going to spend a little over 706 crores or nearly Rs. 707 crores on the purchase of foodgrains and fertilisers. I am quite sure that a lot of this amount is going to be used for the purchase of foodgrains from abroad. This is the financial position of our State.

Again, look at another fact. In spite of the fact that our economy is in a bankrupt state we are spending a huge amount on what is called defence. I find that the Ministry is asking for Rs. 915 crores for defence services and the capital

outlay in respect of defence is to the tune of Rs. 130 crores.

श्री शीलभद्र याजी : वाइस-चेयरमैन साहब, क्या उनकी पट्टी देश की सुरक्षा नहीं चाहती है ।

SHRI A. P. CHATTERJEE: Mr. Sheel Bhadra Yajee will hold his patience a little. Therefore the position is, we are spending more than Rs. 1000 crores on defence, that is to say, on military budget. If we leave out of this Appropriation Bill the moneys charged on the Consolidated Fund it appears that the balance of expenditure is about Rs. 4214 crores and out of this Rs. 4214 crores we are spending more than Rs. 1000 crores on military budget. Therefore it comes to this that we are spending a quarter of what we propose to spend in the year 1968-69 on military expenditure. If it were a question of capital outlay on military expenditure I could have understood because capital outlay on military expenditure would have brought in some dividends in the shape of factories for production of high technical goods and all that. But that is not the case; the capital outlay on defence expenditure is merely Rs. 130 crores but the expenditure on defence services is more than Rs. 900 crores. That means you are spending only 10 per cent. of the entire defence expenditure on capital outlay while you are spending the 90 per cent. on what can be called the non-capital expenditure or revenue expenditure which does not bring in any benefit.

श्री शीलभद्र याजी : वाइस-चेयरमैन साहब, यह चीन और पाकिस्तान से दरखास्त करें कि वे अपनी फौजें हटालें तो हम भी अपने खर्चों को कम कर देंगे ।

SHRI A. P. CHATTERJEE: As I was submitting before this House, looking at the shaky economy that we have now in India when we have to lay apart Rs. 9440 crores for re-

payment of debt alone out of the total expenditure which we are contemplating of Rs. 15,462 crores, in such a bankrupt economy has this, can we afford to spend more than Rs. 1000 crores on military budget?

SHRI SHEEL BHADRA YAJEE: Why not?

SHRI A. P. CHATTERJEE: Now, I am asked, why not. That only shows the bankruptcy of thought to which Mr. Sheel Bhadra Yajee has arrived.

श्री शीलभद्र याजी : वाइसचेयरमैन साहब, यह चीन को एडवाइज करें चाऊ माऊ को ।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No interruptions, Mr. Yajee.

SHRI A. P. CHATTERJEE: Mr. Vice-Chairman, he asked me, why not. I say the whole question is this. Why should we have to spend so much on military budget? We are spending this large amount on military budget because we are keeping the tension alive on the borders with our neighbours; we are not trying to release that tension. We are not trying to calm that tension and the good money of the Indian public to the tune of Rs. 1000 crores per year is going down the drain.

SHRI SHEEL BHADRA YAJEE: We shall spend more.

SHRI A. P. CHATTERJEE: I say it is going down the drain for this reason. If it were capital outlay I can understand that something might come up in the shape of productive defence industries; but, no. We are spending Rs. 900 crores as revenue expenditure; that is, we are importing supersonic jets perhaps from the United States of America, bullets from England and rifles from we do not know where. And in this way we are spending . . .

SHRI ARJUN ARORA: Rifles from Cossipore.

SHRI A. P. CHATTERJEE: . . . our good money on this so-called defence expenditure which I would call military budget. If we are to gear our economy to a healthy angle, then the immediate necessity and need for us is to make up with our neighbours. As soon as we say make up with our neighbours, Mr. Sheel Bhadra Yajee will jump up. (Interruptions). These people always want to thrive on tea-pot tension and tea-pot thrills. They never go to the front. They never bother about all the great hardships, which the common Indian people are suffering because of so much expenditure on the military budget. Mr. Sheel Bhadra Yajee will be certainly thrilled at the imagination of military glory, sitting in this cool, air-conditioned Chamber of Rajya Sabha.

SHRI SHEEL BHADRA YAJEE: But your friends are forcing us to spend more on defence.

SHRI A. P. CHATTERJEE: Mr. Vice-Chairman, the pinch is being felt by the ordinary peasants in the hot fields of India under the summer sun and the biting wintry climate in which they have to work for their food and even then they cannot get their food properly. Even then they cannot get the price for the food that they raise. The pinch is being felt by the working-class; by the lower middle-class, whom Mr. Sheel Bhadra Yajee has by now forgotten, after coming to the Rajya Sabha. He has betrayed whatever interest he used to have for the lower middle-class previously . . .

SHRI SHEEL BHADRA YAJEE: You all are pseudo-communists.

SHRI A. P. CHATTERJEE: Now he is betraying the interests of those people for whom he once had some sympathy. I do not know whether it was a genuine sympathy or not.

[Shri A. P. Chatterjee.]

Once upon a time he used to say that he had some sympathy for them, but I am quite sure now that he has betrayed them. He has betrayed the people for whom he once had some sympathy. This pinch is being felt by the people of India and, therefore, it is all the more necessary that we make up with our neighbours. I do not mince words. When I say that we must make up with our neighbours, I say that we must make up with China and Pakistan.

SHRI SHEEL BHADRA YAJEE: You advise them.

SHRI A. P. CHATTERJEE: It is not for me to advise them. It is for me to advise my Government. It is for me to advise my people. As far as my people are concerned, as far as this Government is concerned, certainly I am within my rights to say that we must do everything in our power to normalise relations with our neighbours, because you cannot live in a state of perpetual tension with your neighbours. That kind of Chanakya philosophy does not hold good nowadays. We must . . .

SHRI LOKANATH MISRA (Orissa): If I may interrupt, if it is not a perpetual state of tension, it would be a perpetual state of surrender to China. Would you like to have it?

SHRI A. P. CHATTERJEE: I respectfully differ. (*Interruptions*). Of course, nobody says that, but peace is certainly greater than any little compromise that we may have to make.

I have great respect for Mr. Rajnarain, but I was very much pained at the way in which he spoke about the Kutch Award. Why should we expand these small things into such a big size? After all, certain square miles of territory are less in importance than friendship with our neighbours, friendship which will lead to a

lessening of tension, friendship which will lead to a brightening up of our economy, friendship which will lead to lessening of the burden of the military budget of our economy and on the people of India. Why should we so much think of Mother India and so much think of patriotism, just because an arbitrator has given an award in favour of Pakistan, a few square miles of territory. I say that this is the attitude that leads to all kinds of tension and all kinds of unfriendliness with our neighbours. We have to shed this attitude. We must show a spirit of friendliness to the other great neighbour on our frontier, I mean, the People's Republic of China. We cannot remain hostile for ever with 75 crores of people alongside. We are fifty crores of people. Can these fifty crores of people for ever remain hostile with seventy crores of people?

SHRI LOKANATH MISRA: We were very friendly, but they became hostile.

SHRI A. P. CHATTERJEE: We must spare no efforts to make up with them. As far as the India-China boundary is concerned, I am not apportioning blame. As far as that border is concerned, we should sit at a negotiating table. I know immediately the question will be raised that the Colombo proposals are there and they should be accepted.

SHRI SRIMAN PRAFULLA GO-SWAMI (Assam): May I ask a clarification from Mr. Chatterjee? What about the unprovoked Chinese aggression on India? In the dispute with China, should we surrender? What is his advice? May I ask whether China or India declined to negotiate? Instead of negotiation, China suddenly occupied our area by sudden undeclared war.

SHRI A. P. CHATTERJEE: Nineteen hundred and sixty-two is far back of us. Let us not repeat 1962. Let us look forward. Let us sit at a

table. Let us not approach any negotiating table with any of our neighbours, with a *fait accompli*. Let us not approach them with a ready-made decisions.

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No interruptions please.

SHRI ANANT PRASAD SHARMA (Bihar): Whom are you advising—China or India?

SHRI A. P. CHATTERJEE: I am an Indian and I am advising the Indian Government. (Interruption). If he thinks that he can go beyond the borders to advise others, let him try that, but as an Indian I can advise Indians and I can advise the Indian Government only and not beyond that. Therefore, we should go to a negotiating table. We must not go to a negotiating table with ready-made solutions, Colombo proposals or no Colombo proposals. There is no scope in that for negotiation. There is no meaning in negotiation if you just go with a ready-made solution. You must sit at the table and find out a formula—Colombo proposals or no Colombo proposals. Let us have another proposal, maybe Delhi proposal, maybe Peking proposal, but why Colombo proposals? Why make an idolatry of the Colombo proposals alone? Therefore, what I am saying is this. This ticklish problem has to be solved. Unless this problem is solved, our entire economy will go from a ruinous state to a still more ruinous state and that is why I am pinpointing this aspect of the Indian economy.

The next point which I shall place before you is this. We have just now found out that out of Rs. 4,000 odd crores expenditure, apart from the charged expenditure, we are spending more than 1,000 crores on

the military budget. What are we spending on the Police? We are spending more than Rs. 45 crores in 1968-69 and after paying this, generally look at the entire map of India. From Kashmir to Cape Comorin, from Bengal to Punjab, wherever we turn our eyes, we will find that brothers are being killed. Communal riots are now running riot, so to say, throughout the length and breadth of India and we are spending money on the police. Indian economy is an economy based on the productive capacity of the people. If you divert the productive capacity of these people, if you destroy the productive capacity of these people, by allowing communal riots to be created by interested persons, where will the image of India be? That is not also the point which I am raising here. Let the image of India take care of itself. We have damaged the image of India a lot, but I am now concerned with the Indian economy. If the Indian economy is to be saved, then these communal riots must be completely stopped and that cannot be done with this kind of police for whom Rs. 45 crores are being demanded in this Appropriation Bill. I know, you know, everybody knows, it is within the experience of anybody, any honest citizen of India that communal riots cannot take place if the police were vigilant, if the police were active. But we know and it is within our experience that the police take sides. Not only they take sides. They sometimes incite and encourage riots for the purpose of serving the interests of certain interested persons. I have seen riots in Calcutta both in 5 p.m. 1964 and the other day also. The riots were there some months ago in Calcutta, and we know how the police sit idle, stand idle, when we find goondas attacking the minority community's bustees and stabbing members of the minority community almost before the eyes of the police, the so-called guardians of law and order.

SHRI ANANT PRASAD SHARMA: What was your Government doing at that time in Calcutta?

SHRI A. P. CHATTERJEE: My honourable friend asked me what my Government did. My Government, the United Front Government, when it was in saddle, within three hours nipped in the bud a riot which was to have flared up into a big communal riot in Entally area in three hours. If a Ministry is really conscious of its powers, conscious of its duties to the minority community, that Ministry and that administrative set-up can nip in the bud any communal riot within two hours if it so likes. But we found in Calcutta the 1964 riots were allowed to go out of their hands.

श्री निरंजन वर्मा (मध्य प्रदेश) : श्रीमान उपाध्यक्ष जी हमारे योग्य मित्र श्री चटर्जी जो उपदेश दे रहे हैं उनसे एक प्रार्थना करूंगा, उनसे एक बात पूछूंगा अ प के द्वारा कि सिकिंग में, जो कि चीन का एक सबडिवीजन है वहाँ पर चीन ने माइना रिटीज के साथ क्या किया, इन पर भी वह प्रकाश डाल दें।

SHRI A. P. CHATTERJEE: Mr. Vice-Chairman, I do not know. My hon. friend here, Mr. Varma, has posed a question which I think he does not mean seriously himself. Why go to Sinkiang? Why not look to your Madhya Pradesh? Why not look to your Uttar Pradesh in Allahabad and other places where the blood of your brothers is being shed? I do not know why he is so much conscious of the plight of Muslims in Sinkiang when he is not concerned with the plight of the Muslims in Allahabad or the plight of Muslims in Madhya Pradesh.

SHRI LOKANATH MISRA: He understands it fairly well why Mr. Varma posed that particular question of Sinkiang. It is simply because Mr. Chatterjee believes in a particular ideology that is prevalent in China,

and Mr. Varma wants to know how the Chinese Government with the exemplary ideology of Communism has behaved with the Muslim community in Sinkiang. I hope you would explain that.

SHRI A. P. CHATTERJEE: I am not here to say what happened in Sinkiang. My hon. friends may know better, but I know what is happening to the minority community today, our Muslim brethren in India.

I want to say this that while speaking on the Appropriation for the Police, unless the Government at the Union level and at the State level takes proper precautions, takes proper care for the purpose of saving the life and property of the minority community, woe to India, woe to Indian economy. That is why it is all the more necessary that we all Indians should take it as an urgent topic to which to draw our attention an urgent topic on which we must take our very honour and prestige and see that this kind of dirty riots do not take place any longer.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Please finish.

SHRI A. P. CHATTERJEE: You will kindly allow for the interruptions also. I will finish within a few minutes. I am submitting before you and before this hon. House that the police are idle spectators when communal riots take place. I know of incidents, in 1964 of course. A friend of mine lives in an area where some communal riots took place, and he testified before me that he found two persons in mufti coming and leading a band of goondas and setting fire to minority community bustees. He was surprised to find those two very persons who were in mufti in the morning coming in police uniform in the afternoon when the police were called for duty. This is the position. We have heard of incidents in the police

stations in 1964 riots in Calcutta where an Officer-in-charge of a police station was asking the goondas saying, "We are staying our hands. Why are you not burning up the Muslim bustees in your locality? We are staying our hands. But if you are not doing that, then it is your fault". Ultimately of course the Military came and saved the situation. This is how the police people behave, if there is an honest non-official probe into these communal incidents anywhere in any part of India where these communal riots take place, such things would be found out and could be found out. But then the difficulty is that though India has been rocked with communal riots, there is no talk of any non-official probe or enquiry into them as to who are starting them, who is behind them, who instigates these riots, why the police are standing as idle spectators, which big business is financing the funds for these riots, which party or parties, which group or groups are behind these riots. I am not going to apportion blame but let there be a non-official probe, a high power probe, a high power enquiry, let them go into the causes of these communal riots throughout India, let them find out the guilty persons. But, Mr. Vice-Chairman, one thing should be made clear here. If a non-official probe or enquiry is set up and if ultimately an organisation or a person or a group of persons are found to be guilty, let not this Government forgive them. Even if this Government forgives them, I am quite sure the Indian people will not forgive them because the Indian people as such do not want riots. It is the goondas who hold both the communities, the majority and the minority communities, to ransom. The goondas financed by big business, by certain monopoly interests, by certain foreign organisations, these persons really are at the root of all these troubles, and if these troubles have to be nipped in the bud, then these people have to be found out, these groups have to be found out, these organisa-

tions have to be found out and brought to book before the bar of the public.

SHRI B. T. KEMPARAJ (Mysore): Mr. Vice-Chairman, in support of this Bill I wish to say a few words. You have been pleased to hear the vehement arguments advanced by the hon. Members of the opposition. It is a wonder to me to see how best the Members of the opposition are trying to make out a case against the present Government while passing unwarranted and untenable criticisms on the Appropriation Bill. One Member went to the extent of saying that the Congress Members should join the S.S.P. Party and then only there will be a bliss for them. But the hon. Member must know that the S.S.P. Party and their leaders were also once upon a time members of the Congress Party who have learnt the principles and the programme of work that have to be carried out by the Congress under the able guidance and control of Mahatma Gandhi. The S.S.P. leaders have at least the courage to say that they have got the socialist pattern programme that they would chalk out provided they come to power. That is a thing which we have to wait and see, and again the hon. Member went to the extent of saying that he would champion the cause of Harijans. I apprehend how the cause of the Harijans would have been promoted if the SSP had come to power. But for the Congress, the Harijans would not have got at least the chance of speaking before this honourable House, if sufficient scope and if sufficient opportunities have not been created for them under the Constitution. The constitutional guarantee that has been given, has made some of the Harijans at least to come forward and to rise to the occasion and to speak in this Appropriation Bill.

One thing I want to say, Mr. Vice-Chairman—Rome was not built in one

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day. Even the foremost socialist countries in the world like the USSR we know—have not reached the socialist stage fully yet. They have been working since 1917. After the Russian Revolution they have been trying their best to bring about the socialist pattern of society and wanting to create a society in which they can have the socialist pattern of life. But how about us? This is a country which has suffered a lot under the domination of the Britishers. And only since 15th August, 1947 Independence has come to the hands of the Indians. Ours is a vast country having so many communities, minor and major, and different sections, who have been following several customs and habits. And in such a vast country, will it be possible to create heaven in a few years? Of course, rapid changes have been made for the last 20 years. Members of the Opposition should see what has been done. Huge industries, heavy industries and many types of industries have been taken up and they have been put to work. When they give production, the result will be good and there will be an all-round development in the country.

As far as the Finance Bill or the Budget is concerned, the amount mentioned therein is very encouraging and also very much appreciable. The Government—and especially the Finance Minister—has taken so much of care and caution just to allot the amount for the developmental works in the country.

It is not a fact that a case has been made out as far as the Delhi Corporation is concerned. When we are discussing the Budget and the Appropriation Bill of the entire nation, to complain that the Government has not allotted a certain portion of the money for the Corporation on the basis of political issues just because the Jana Sangh is in power, the Government does not want the Jana

Sangh to continue there, is not right. Mr. Vice-Chairman, there is a clear picture before us as to how the opposition parties have taken up the reins of several States into their hands but how utterly they have failed to carry on the administration. In spite of the fact that so many chances, according to the democratic principles, have been given to them, they could not come together. The opposition parties, though they call themselves as champions of democracy, could not come together, they could not make common cause standing shoulder to shoulder to hold the reins of administration in several States. Then, what is the inference that could be drawn? The opposition parties have not yet come to a stage when they can hold the reins of the administration in their hands. When there is no well-organised, well-principled and well-established opposition party—there are several parties—how can they level criticisms against the Government and vehemently attack the policies of the Government.

Now, Mr. Vice-Chairman, the amount allotted for social welfare has to be spent for the welfare of the minority communities and the Harijans. It is a fact that there are several instances where still the Harijans have been ill-treated; and it has come to notice that in several places, the Harijans have been ill-treated and they have not been given the opportunity of at least claiming and exercising the rights that have been conferred upon them under the Constitution. Of course, this is a question which requires sufficient time because the question of untouchability is there for the last several generations and the Government should take all possible care and caution to see that the question of untouchability is solved as early as possible. To that end, the steps that have been taken so far have to be strengthened and the Government also should give sufficient protection to the Harijans wherever there is ill-treatment meted out to them in the society.

The amount that has been allotted for agriculture has to be made best use of for the improvement of agriculture by providing irrigation wells and by giving manure and other things in order to see that the scarcity of food is put an end to. Importation of foodgrains from foreign countries has to be stopped as early as possible by taking all possible care and caution to increase food production. Unless this is done it is not proper for us to say that the prices are rising very high. When foodgrains are imported—and when they have to be imported—then the expenditure as far as foodgrains are concerned is likely to be enhanced.

One Member has been pleased to attack the Bill saying that the Bill is a clear picture of bankruptcy. Now, Mr. Vice-Chairman, the hon. Member or any other Member who has knowledge of the principles of economics would know that it is a fact that where there is a deficit Budget, it is the progressive policy of the Government to prepare the Budget accordingly. Whenever there is any deficit, it clearly shows that the amount has been invested in capital industries or such other industries where the capital invested will give a return, a profit, to the country. Therefore, this is not a Bill of bankruptcy, it is a progressive and a very encouraging Appropriation Bill which requires a good deal of consideration and also understanding.

Now, Mr. Vice-Chairman, the amount that has been allotted for Defence is essential and necessary. Why? We are in the middle of two countries, on one side Pakistan and on the other side, China. I do not want to go into details in this respect. But we must exist. And when we have to exist, we should also see that others do not come inside our territory, or meddle with our affairs. To keep ourselves protected from unexpected invasions or unexpected

attacks, we have to have a defence system always ready to protect our country.

As far as the Kutch Award is concerned, it is a very clear fact that once an award is given, that award cannot be questioned. The judicial principle underlying any decision of any court of law, national or international, is that, that decision has to be taken as a matter which every one concerned should follow. When an award is given, there is no meaning in saying that the territory that has been assigned to be given over to Pakistan should be taken back. Then it leads to so many complications which will become a matter of criticism in the eyes of the world. When there is a finding, how can the learned Members of the opposition call upon the Government to say that no inch of land will be given to the other countries?

Again, Sir, criticisms have been levelled against what they call the capitalistic outlook of the Government. But this is a point that we have to note and consider. All the capitalists cannot be eradicated or obliterated in one night. That is why there is the wealth-tax, there is the income-tax and several taxes which the Government has been levying and also thinking of levying in order to see that the accumulation of capital is gradually reduced. This is the way to reach the socialistic pattern of society. The principle underlying the socialistic pattern of society is that the difference between the rich and the poor has to come to an end. How can that be brought about all of a sudden? Sir, it is a well-known fact that the Labour Government in England has been levying several taxes on the Lords and the capitalists, and the number of feudal Lords who are there is becoming thinner and thinner day by day. We find hardly a few Lords there now. Therefore, the policy that the Government has been following has to be closely

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studied and understood. Then only it will be possible for us to know where we stand and what the position is. When so many taxes have been levied on the capitalists and on the rich people, there is no room for any complaint that the Government is encouraging capitalists. When they make that accusation, where are the facts and figures to show that the Government is supporting the capitalists? Whenever an industry is started by investment of crores and crores of rupees the private persons have to be invited to invest in the shares. The Government will also invest in those shares. So, when private shares, public shares and Government shares are invested and an industry is started, it cannot be said that a capitalist has been given an opportunity to make more capital and become richer. Therefore, Sir, I say that the criticisms of the Opposition Parties are untenable and the Bill should be passed unanimously.

SHRI A. D. MANI (Madhya Pradesh): Mr. Vice-Chairman, Sir, I want to speak on a few Votes—Vote No. 4—Defence Services, Vote No. 38—Ministry of Home Affairs, Vote No. 2—Foreign Trade and Vote No. 57—Ministry of Information and Broadcasting. And if I have time, I should also like to make a passing reference to Vote No. 103—Commerce, and to the Vote regarding Works and Housing.

Sir, Members of this House are aware that every time we come to the Parliament Session, the Emergency Commissioned Officers who have been demobilised from the Army come and meet us and explain to us their plight. Many of them are in a very bad way. Some of them who have held senior positions as Captains and Majors find themselves without jobs. And they are not in a position to get absorbed in lowly positions as clerks in various private offices or in Government service. The House will re-

call that over 1,000 Emergency Commission Officers were given Emergency Commissions during the Emergency. At that time, Mr. Chavan, who spoke in Parliament said "We are not going to waste you;"—he was referring to the Emergency Commission Officers—"We have spent large sums on your training and most of you will be given the permanent commission. Even those who go out will be given equivalent posts."

I recall to-day that during the Emergency in 1962, quite a large number of students left their colleges—they had not completed their education, they had not taken their degrees—and joined the army. And it was expected that they would be absorbed in the army after the Emergency was over. But now it has been decided that the Emergency Commission Officers should be demobilised on a phased programme which is expected to end in 1970. Now the Emergency Commission Officers who have been demobilised have a sense of grievance that the Government has not honoured the pledge made to them in Parliament; it was not in very specific terms but they were given to understand that they would be retained in the army and given permanent commissions. The hon. Defence Minister, Mr. Swaran Singh, said in Parliament that the ECO's were being demobbed because he wanted to keep the army young and there should be recruitment of fresh blood from the market as Short Service Commission Officers. He would not like to have an aged army I quite concede that position. But when once a certain understanding and promise has been given on the floor of Parliament, it is the duty of Government to see that these Emergency Commission Officers who have answered the call of the country are not thrown out on the streets as has been done in the present case.

I would like to make some observations regarding the steps that Govern-

ment might take to rehabilitate these persons who have been thrown out. One of them is that there should be no age-limit for their being absorbed in suitable and equivalent posts of civilian employment either in the States or in the Government of India. The second suggestion that I would like to make, is, and it may be regarded as somewhat unusual, is that in regard to those boys who joined the army when they were prosecuting their studies in the universities or colleges, they should be given an honorary degree by the universities concerned. This has happened at the time of the First World War in Great Britain, as you might recall Sir; you were in Great Britain at that time. (Interruption) I do not know about the Second World War. But I know that in the First World War, students who left Oxford and Cambridge Universities and joined the army and served on the front, were given honorary degrees. The third suggestion that I would like to make—and I am raising this matter in the debate on the Appropriation Bill because this matter has been raised often during the Question Hour but nothing has been done so far and the demobilised Emergency Commission Officers are in a thoroughly demoralised state at the present time—is that in the public sector undertakings, these persons who have come back with the benefit of training in the army must be given an earlier chance than other people. I do hope that Government would make some observations in regard to this question when the Minister replies to the debate on the Appropriation Bill. I am raising this point pointedly because Mr. Vice-Chairman, you are aware that the general practice when a reply is given by Government to the debate on the Appropriation Bill is to pick up a few points and neglect the others. I would like the Minister to make it a point to ask for a brief on the steps which are being taken to rehabilitate the ECO's who have been demobilised.

Sir, . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I know your point. It is agitating the minds of many people. Those who had rendered services during the Emergency should not be left on the streets.

SHRI LOKANATH MISRA: It is a pity that the inconvenient points are never replied to by this Government.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I am also asking the Ministry to take note of it.

SHRI A. D. MANI: Now I want to speak on the vote of the Ministry of Home Affairs. In this connection may I make a reference to the somewhat challenging and provocative speech of my hon. friend, Mr. Chatterjee? I do not want to deal with these obsessions and preconceived notions about Peking because that would land me in an acrimonious controversy with him.

SHRI LOKANATH MISRA: You are afraid of his Party.

SHRI A. D. MANI: I am not afraid of that party or anybody in this House except the Chair.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Although you are alone, the Chair is behind you.

SHRI A. D. MANI: I am glad the Chair is protecting me. I would like to make a reference to the comments he has made on the communal situation in the country. During the last Session of this House I took part in a Radio Seminar with Mrs. Sucheta Kripalani, Mr. Nath Pai and Mr. Jaipal Singh on this communal question. We discussed this matter and that broadcast seemed to have received some kind of notice in the country also. I would like to say here that while the communal situation is deplorable in the country, there is no point in overblowing it out of all proportion as Mr. Chatterjee has done. If the script of Mr. Chatterjee's speech is sent abroad, the foreigner might gather the im-

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pression that the minorities are without any kind of protection in this country, that conditions which prevail in Pakistan and in good parts of the southern United States obtain here.

SHRI BALACHANDRA MENON: If one innocent man dies, is that correct?

SHRI A. D. MANI: I am developing the point. We should not over blow the picture. I quite concede and I feel that the secular democracy which the Republic of India enshrines is a priceless possession and India will fall from that heritage and it will be a disgrace if that secular ideal is in any way tarred but there is no point in saying things are bad. They are bad but they are not so bad as my hon. friend, Mr. Chatterjee, made it out to be. Of all the countries in Asia I claim that the minorities in our country are better treated than in many other countries of Asia, perhaps excepting Japan. But then that is not any consolation to us. We should be worthy of the great sacrifice that Mahatma Gandhi has made in creating a secular democracy for India. Now there is a wave of intolerance all over the world, not only in India. Kennedy was murdered; Dr. Martin Luther King was murdered; Gandhiji was murdered 19 years ago. The assassin's knife is wandering all over the world and if the situation is not arrested in this country, it might lead to a very serious situation including a breakdown of parliamentary institutions. If the minorities feel that they do not get protection from parliamentary institutions, they might resort to other methods of protecting themselves as the Negroes are trying to do in the United States after Dr. Martin Luther King's tragic death. Sir, I feel that as far as the communal situation is concerned, there is no point in patting ourselves on the back that we can handle it, our Parliament is big enough, a debate can be raised in the House, a question can be shot at the Home Minister. The Home Minister will ask for a reply from the Andhra Minister, whoever he may be,

who may make a very unfortunate remark and which he may deny later on. All these things may happen. But we have got to depart from our constitutional procedures and realise that there is a minority problem in this country on account of the predominance of a certain majority in the land. I do not want to suggest that these minorities should get special protection. I made this suggestion in the Radio Seminar and I repeat it here that the time has come when we must have a Minority Board in every State capital. It should be a statutory Board and it should meet often. Whenever any complaint is made with regard to a minority, there will be a formal enquiry here. We should make people ashamed of trying to oppress the minorities. There should also be a Minorities Commission in Delhi. (*Interruption*) I know that your Party will never accept the philosophy or the approach that I have. I do not want to enter into any controversy with Mr. Chatterjee because in the Lobby he is a more reasonable person than he is in the House. Therefore, I do not want to enter into any warfare with him on the floor of this House. But I also feel that apart from the communal situation, the linguistic situation is a matter which should cause serious alarm to all of us. I know something about what is happening in the State of Maharashtra. It was possible for Mr. George Fernandez coming from Mangalore and working in the trade union movement to win a mighty battle against Mr. S. K. Patil and come to the Lok Sabha. He did it on a secular and non-linguistic vote.

SHRI DAHYABHAI V. PATEL: With the help of Mr. Chavan. Do not forget that important factor.

SHRI A. D. MANI: But at the present time even Mr. George Fernandez's position is being undermined in the State of Bombay because the Shiv Sena feeling has entered even the trade union ranks. My hon. friend, Mr. Hathi, is not here. He is having so many Labour Confer-

ences but why can't he raise this question of linguism in the trade union movement? The Shiv Sena has emerged as a big party in the recent Bombay municipal elections. This party is likely to have a very big following in the general elections in 1972. Matters have gone so far that in some States it is advocated that articles produced in the States should be used by those States alone; if something is made Swadeshi, it is Swadeshi for that region only. This is going on. I do not know why we have not made any impression on the hon. Home Minister. He brings forward the Border Areas Bill because friends of Mr. Chatterjee's persuasion are giving a lot of trouble and that is why such a Bill is brought forward. I cannot understand why no action is being taken to declare all these linguistic organisations as illegal. This has not been done. It has not been done in Assam and it has not been done—Mr. Lokanath Misra will pardon me for saying so—also in parts of Orissa where there is a strong linguistic feeling against our very good friends from Andhra Pradesh.

SHRI LOKANATH MISRA: For the information of Mr. Mani it was there during the Congress rule there but as soon as there was a non-Congress Ministry, we have seen to it that nothing of that sort exists.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You have two minutes more, Mr. Mani.

SHRI A. D. MANI: I want to make one more point that unless we ban these organisations and take the responsibility of banning these organisations including being defeated at the polls, it is not possible to eradicate this cancer of linguism which has entered into our minds and our feelings and which is going on apace in every State. I would like to go to the third point—about the Ministry of Commerce. I feel the time has come to consider this matter. I would

have liked to talk about the tea industry about which a good deal of material has been collected. I have heard accounts about the manner in which we have become a very secondary tea producer in the world but I want to make one point about the Ministry of Commerce. When Mr. Manubhai Shah was the Minister, he was regarded as the Minister of International Trade. Then something happened and some Ministries have been mixed up. There is one Minister for Commerce and this Minister was the President of the UNCTAD Conference. Our export trade has declined because in the matter of tea exports we had given our place to Ceylon 10 years ago. We had about 45 per cent. of the world trade. Today Ceylon has gone ahead of us. We are not in a position to organise our export trade in a way which will give us foreign exchange. The latest figures show that in 1966-67 there had been an accretion of foreign exchange over the previous year but we should not be proud of that achievement. We should have done better. The time has come when we should have a Ministry of International Trade. We should go into the question of export subsidies, import entitlements for those who earn foreign exchange and a foreign markets research council in which the private sector and the public sector may cooperate. If we do not do that, it may not be possible for the Finance Minister to present the budget for 1970 to an orderly House because we do not know what is likely to happen if the foreign exchange situation worsened in the mean time and the country is landed in bankruptcy.

Sir, can I exceed the time to make a reference about a question which has often been raised regarding the W.H.S. Ministry and that is about the Ministers' residences? I do not know how many times my friends Mr. Lokanath Misra and Mr. Patel and myself have stood up in this Chamber to ask for details about them. The reply was 'Information is being collected and will be placed on the Ta-

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ble'. The information is going on being collected. In the old days when the British were here—and I have had it from almost authoritative sources, from those who had held the posts of Governors in those days, Governorship now is somewhat cheaper but in those days it was difficult to become a Governor—if the Governor wanted to make an alteration to his residence—the Government House—the matter used to be sanctioned by the Secretary of State-in-Council, not by the Viceroy. He could not ask the P.W.D. to improve his official residence. I want to make a suggestion. Many of us feel that the Ministers are misusing the facilities and getting all sorts of conveniences for their houses and for their comforts which are out of tune with the general picture of poverty in this country. I know that this is the feeling a large number of Members have and if you are to come to this side, you too might make a speech. I feel that as far as this matter of Ministers' conveniences are concerned, there should be a convention. There should be a parliamentary committee consisting of the Opposition and the Government and if any Minister wants an extra convenience to be provided for him including air-conditioning in the kitchen or bedroom, the matter should be referred to that committee and the committee's approval obtained. we must set up . . .

SHRI BALACHANDRA MENON: The buildings will fall on their heads.

SHRI A. D. MANI: We must set up some standards in this matter. All these Demands are being voted and we have not got the figure of the expenditure of the Ministers. Unless we do it, there is bound to be criticism that democracy is a very costly experiment in India and it is bearing too heavily on the people. Thank you very much.

SHRI D. L. SEN GUPTA (West Bengal): Mr. Vice-Chairman, my friend Mr. Mani just now advocated

for the banning of regional organisations like the Lachit Sena and the unmentioned Sena of Orissa. Possibly he had also in mind the Shiv Sena in Bombay.

SHRI K. C. PANDA (Orissa): The Orissa Sena did not materialise.

SHRI D. L. SEN GUPTA: So far as this aspect of the problem is concerned, if any Member thinks that just by banning any organisation the depth of feelings generating those organisations can be killed, he must be living in a fools' paradise. The point we should bear in mind is where lies the real malady and what is the disease. On the last occasion when I took part in the debate here, I gave out that we have a series of problems. We had not tackled them in the right spirit. We tried to consider them as a law and order issue though in fact they are socio-economic issues. My friend Mr. Mani is one of those who considers this as an issue of law and order. In that respect he is in good company of Mr. Chavan. But to me the problem is really serious and it is not a law and order problem and merely by police or by legislation you cannot stop it. You have to go to the root of the problem. What is the problem? The problem is of hunger, unemployment, disparity between States and people and people. Why should there be more industries in Bombay and Gujarat and why there should not be any industry in Kerala or Assam? Why should there be the maximum unemployed percentage in Bengal? All these are the questions. Why a young man of Bengal or Assam who is physically competent to work and mentally alert and is fully educated should not get a job? If the person does not get a job, before he attacks the Government he finds that by his side there is either a Punjabi or a Madrasi or in Oriya or in a Bihari and so he hits him. If the Government wants to stop this, it has to generate a feeling that he will get his share. When the people are politicalised either by the socialist, or

communists on an economic level, they show that the culprits are not the people from the other States but it is the Government that has failed them. The position is this. Either tackle it politically and educate the people politically or solve the problem by making provision so that nobody has a grievance. When I last spoke, I did not know that my apprehensions would be so prophetic. Only a month before I expressed the apprehension and thereafter, I found in the Calcutta papers that there has been a Sena formed in Bengal also known as the Bijoy Sena as you know, historically it was Bijoy Sena of Bengal who conquered Ceylon. He was a brave man. So there has been a Bijoy Sena. No right thinking people will consider these Senas of any use. They are in fact reactionary forces. They only generate heat and lead the country astray but what is to be done? No amount of sermon will passify these people with utter frustration. I told you and through you this House that Bengal contributes 40 per cent. of the foreign exchange earned but that Bengal has not got any plan by which its very basic problem of food could be solved. This problem of food and unemployment is haunting every young man in Bengal. I suggested that there should be one national plan for irrigation and cultivation and I suggested Bhandaradaha Beel of Murshidabad being taken up by the Government of India. It would cost Rs 1.25 crores but would yield three additional crops in a year and fetch an income of Rs. 2.5 crores annually. Now this scheme was considered by the West Bengal Government during the United Front regime, officers of the Irrigation Department considered it useful and Dr. Rao, the Irrigation Minister at the Centre, was approached. But nothing has been done. Now, from that particular Beel water could be lifted. It is a 70-mile long lake with natural embankments, from which water could be lifted for irrigating the lands on both sides of the Beel. And in that Beel also fish could be grown. Now nothing has been done

Rather, tubewells are being sunk at a huge cost, for irrigation purposes in that area, which will not be of much use according to the experts.

Mr. Vice-Chairman, Sir, there is a talk in the air that industrial licences are going to be granted for the setting up of one or more scooter factories in the country. Certainly eastern India can lay claim to one of them. I do not mind whether it is in Orissa or Assam or Bengal or Bihar, but Bengal certainly is the most important industrial centre in eastern India and lays claim to one of them. Eastern India is being ignored repeatedly. Now, if it goes to Punjab or Maharashtra or Gujarat or Uttar Pradesh, the people of eastern India shall naturally have a grievance that they are being treated in a step-motherly fashion. So I wish that the Minister for Industry will bear it in mind that eastern India should be given the industrial licence for a scooter factory. For many years past there has been no new industry in West Bengal either in the public sector or in the private sector. Now it is high time that the unemployment problem of West Bengal or eastern India should be helped to be solved by giving now at least one industry. Mr Vice-Chairman, Calcutta with its suburbs is the place where there is concentration of employment, is the place providing employment to the unemployed people of eastern India. People from Bihar, Orissa and Assam come to Calcutta in search of jobs, and they get the jobs, and West Bengal never grudged it or grumbled over it because we are all Indians. When this is the position, unless you take this salient fact into consideration and allow Calcutta and greater Calcutta to develop industrially and economically, these Bijoy Sena people will thrive. Mr. Mani may suggest banning them. You can ban the organisation, but you cannot ban the people's grievances—the grievances will remain.

Mr. Vice-Chairman, Sir, so far as education is concerned, so far as West Bengal's Education Estimates are con-

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cerned, I have seen that the allocation of funds has been reduced. You all know, Sir, that there is subsidy from the Centre, what is known as matching grants, to all States. Now, if West Bengal with its increasing problems and increasing population get less funds for education, education is bound to suffer, and if education suffers, it is the society that suffers; it is the national progress that suffers.

Mr. Vice-Chairman, Sir, now let me tell you about hospitals. The population of Calcutta has increased four times, but the hospital facilities have not been increased by even 10 per cent., by even one-tenth, the facility of beds and all that. Now where is the money for it in this Appropriation Bill? Who will do it? You cannot expect the whole money to be borne by the State, the whole money to come out of the State exchequer, when the problems are so varied and vast. There is a hospital privately run known as the Bana Hooghli Hospital. Now the Secretary of that hospital is also the Principal of the R. G. Kher Medical College, and he is Dr. Sorashi Mukherjee. He was surrounded by the staff of Bana Hooghli Hospital demanding salary but he express his inability for want of funds to pay their salaries. Mr. Vice-Chairman, the difficulty is this; when a privately-run hospital cannot manage with its funds to pay the staff of that hospital, treatment is bound to suffer in the said hospital. So I suggest that the Government of India should help that useful institution liberally by increasing its grant.

You have seen in the papers that for about a fortnight there was no operation done in most of the hospitals in Calcutta. Why? There were some cases of tetanus found, and because the quarters of Class IV staff in that Hospital suspected of tetanus, were destroyed without providing them with alternative accommodation, there was a dispute with them. Now stopping

operation is not the solution. How the tetanus infections came to be there should be gone into. For a city like Calcutta, if you say there is no operation, it endangers human lives. People do not go to hospitals for the luxury of an operation; they go there for operation out of necessity. I put this question to the Governor: Was stopping the functioning of the hospitals any solution? If people go to hospital for operation, they go only for urgent cases.

Now Mr. Vice-Chairman, there is nothing regarding labour. I told Mr. Hathi yesterday that Sir Biren Mookerji had closed two factories for more than seven months, the Indian Standard Wagon Company at Burnpur employing 5,000 workers, and the Burn Company at Howrah employing 8,000 workers. It came to 13,000 workers or 65,000 family members, and they were kept starving for seven months. Then the workers agreed to the terms given to them by the Government and the employers for reopening those factories, by surrendering all their rights because of the pangs of starvation, not of any free choice; there was no option but to agree to their terms. Then what happened? While Sir Biren Mookerji was reopening those factories, by about the same time, Messrs Birlas closed their Texmaco factory, employing about 10,000 workers, for more than a month, and in violation of the statutory provisions they did not pay the workers any lay-off compensation. Now this type of business should be banned, not the Bijoy Sena, or Shiv Sena people. This type of employers, people who try to coerce the workers and keep them starving and who violate the statutory provisions of the law, in their cases, their licences should be cancelled. They should be banned because they have no right to gamble with people's lives and the nation's economy.

Now coming to the public sector undertakings, Hindustan Steel is now a liability. But did anybody care to know the reason before the matter came to a desperate situation? One

Mr. P. C. Sen, a coke oven plant engineer, who was working at Rourkela, was posted to a non-technical post. Now because of this that gentleman had a grievance and ventilated it to me. I then met Mr. Sanjiva Reddy, the then Steel Minister. I told him that this was the state of things, that non-technical people were holding technical posts because technical posts carried production bonus. So, by favouritism and nepotism all non-technical people were occupying technical posts. Nobody cared to know its consequences. The present position was therefore bound to happen. Mr. P. C. Sen's services were terminated because he made all these representations through me. He has since left India and has gone abroad. He has not lost, but because his valuable advice made in country's interests was ignored, we have lost seriously in our public sector.

6 P.M.

Mr. Vice-Chairman, Sir, our Deputy Prime Minister said that he was glad that prices were stabilising. Where? I do not see. I do not see how prices have been stabilised when they are at 650 or 660 points taking the year 1939 as the base year, with 100 points. The Bengal Chamber of Commerce has been forced to pay a dearness allowance of 240 per cent. of basic pay. If any one feels that stabilization of prices has been achieved with prices at 650 or 660, points taking 1939 as the base year, then I cannot agree with him.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Thank you.

SHRI D. L. SEN GUPTA: One point more and I am done. My hon. friend Shri A. P. Chatterjee was speaking about the military budget of our country. But will it not be correct to say that so long as China or Pakistan remain as threats to India, India has got to maintain its defences by incurring this expenditure? Mr. Vice-Chairman, you will bear me out when I say that he used the words "Mother

India" and "patriotism" in a light hearted manner. These are not the correct words to be used with regard to the Kutch Award and agitation against that Mr. Vice-Chairman, if anybody wants to undermine the significance of words like "Mother India" and "patriotism" then I think he is not up to the Constitution on which he has taken his oath. You will see that so far as our Constitution is concerned, we are here on oath on the Constitution. We have affirmed or taken the oath that we shall preserve the integrity and sovereignty of India. If anybody is fighting for Kutch or against the Kutch Award he is fighting for the spirit of maintaining India's integrity and sovereignty. Another thing about China I shall say and then I will finish at five minutes past six.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It is already past time.

SHRI D. L. SEN GUPTA: In two more minutes I shall finish. So far as this tension is concerned, this tension remains. Why is there tension between Russia and China over Mongolian territory? Why is there this land hunger between China and Russia? That is because they are patriotic and each thinks that the land belongs to it. If China fights India on the question of land, it may be that they believe that the land belongs to them. They are patriotic and they feel that the land belongs to them. Why should we not be patriotic and demand that land because it belongs to us? It belongs to India and let us say that and let us offer a solution consistent to that.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The House stands adjourned till 11 a.m. tomorrow.

The House then adjourned at four minutes past six or the clock till eleven of the clock on Wednesday, the 1st May, 1968.